The National Housing Bank Bill, 1987 — Contd.

THE DEPUTY CHAIRMAN; shall now take up further consideration of the National Housing Bank Bill. Mr. Ghulam Rasool Matto has concluded his speech, Mr. Jagesh Desai.

SHRI JAGESH DESAI (Maharashtra): Madam Deputy Chairman, I rise to support the National Housing Bank Bill, 1987. But I take this opportunity to express my views on the housing conditions and the funds given by the Government.

But, Madam, before I express my views on that subject, I would like to know from the hon. Minister what the necessity was of establishing a now financial institution namely, the National Housing Bank Ltd. Madam, every time we are seeing that for each and every subject a new corporation is being floated for financing some kind of industries, for housing and for other purposes. Why many housing finance institutions are being created, I am at a loss to understand. Are we going in for a high-cost economy or are we going to curb wasteful expenditure? Madam, I feel that by creating this type of banks we are encouraging wasteful expenditure .If a bank is established, Madam, and branches are opened, everywhere you accommodation, you require the staff and so much of expenses will be incurred. The Reserve Bank at present is discharging So many functions. It does refinance, including agricultural refinance. But there are many other corporations. Madam, I feel and feel very strongly that a time will come when Ministry will have its financial corporation like the Power Corporation which has now been created. Not only for every Department of every Ministry but for every subject dealt with by every Ministry there will a d ent financial organisation. 1 feel that the time has come when we have to review whether this type of financial

institutions are required at all. That is why, I demand from the Government that a committe should be appointed to see the working of these financial institutions. The terms of reference of the committee should be to see whether the financial institutions can be merged so that there is only one financial institution the country and the banks. Every committee that has been appointed, has suggested for setting up of a new corporation. That is why, I feel that the time has come when we have to review this whole policy.

As regards the magnitude of this problem of housing, it is very colossal. At the end of 1981, about 21 million units were required. In 1985 the requirement went up to 24.7 million units. That means the backlog is increasing. We have not been able to build houses for the people who had come by that time. We are not able to provide houses to them. The requirement is going up. At the end of 1990, it is going to be 40 million units which means 4 crores of units. This is a colossal problem.

What about the land required for building houses, for giving them to all these people? The Land Ceiling Act is not being properly implemented. The land is not coming into the hands of the Government. That is why all these housing activities have been put to doldrums. That is why the first action to be the Government-if they are taken by interested and I am sure they are interested— is to make such changes in the Urban Land Ceilings Act so that the Government is able to get all this land which is surplus in the urban areas. Then only you can give sites to the landless and to those who are staying in the slums. -

As regards the funds, I am very sorry to state that both the Central and the State Governments are very lukewarm in giving finance for housing facilities. I will give some figures to prove my point. In 1970-71 the

total amount allocated in the Budgets or the states and the Centre was .Rs. 1.000 crores and only Rs. 335.71 crores out of the total ot Rs. 1.000 crores was spent in that year that means it was about 55 per cent, nut what has happened in the subsequent years in 1982-83, the total. linance given by the State Governments, by the Central Government and by toe hnanciai institutions was to the tune of Rs. 1071.18 crores. That means it was only 25.63 per cent. From 55 per cent in 1970-71, you have gone down to 25.63 per cent. And what about the Central Government? 1 am pained to see these figures. In the year 1980-81, it was 103.94 crores, which means 10.74 per cent of the total amount spent on housing. It has come down to 3.09 per cent only. The Government has not increased the funds for housing. That is why the difficulty is there. Therefore, I blame both central and State Governments for the lukewarm attitude towards housing.

Madam, the total finance for this purpose for the year 1982-83 was only to the tune of Rs. 3,108 crores in the whole country. With this amount how many units can you build? Ac-- cording to my estimates even if you take 300 square feet tenements, you cannot build more than one million. The backlog will be about 25 million. How are you going to bridge this backlog with this very meagre amount? That is why when I participated in the debate earlier, I had advocated that Rs. 500 crores of revolving funds should be created. I am very happy when Rajiv Ji became the Finance Minister in the last Budget, it was decided that the National Housing Bank should be established with the authorised paid-up capital of Rs. 100 crores. I am very happy that the Minister has come here to give effect to that. But I would like to know whether this Rs. 100 crores will be enough. In the Bill you have mentioned that with the permission of the Reserve Bank of India by a notification the

Government can increase it to Rs. 500 crores. But why have you kept Rs. 500 crores as a limit? You should have said, Rs. 500 crores or whatever amount required for meeting the needs of housing. That power you should taken. You have restricted your power only to Rs. 500 crores i am sure the Government will again look into it and ensure that the finance required for the purpose of housing is given.

According to estimates, the cost of material for construction of units is 65 to 75 per cent of the total cost. In Bombay, fit is quite reverse. If you want to have a tenement of say 500 square feet upto the area of Satna Ciuz and Anuheii pou will have to pay not less than Rs. 10 lakhs. That means the construction cost in Bombay, even if you use the best of the material, will not go up to R*. 200 per square feet. But here the land cost per sq. ft. comes to Rs. 1000. If this is the situation how you are go ing to solve this problem? That is why I urge upon the Government that all the land which is surplus in all the metropolitan cities should be immediately taken over by the Government under the Urban Land Ceiling Act. There we have to give compensation not more than Rs. 10 per sq. metre for the land cost and not more than Rs. 2 lakhs in any event. In spite of these provisions existing we are not able to take advantage of these provisions. That is why all these problems are there. That is why I request the Government once again to plug all the loopholes in the Urban Land Ceiling Act and give more teeth to this Act so that this problem can be solved.

SHRI VITHALBHAI MOTIRA, PATEL (Gujarat): Because of loo pholes in the Act there is corruption.

SHRI JAGESH DESAI; There is corruption because of section 20 and 21 in the Urban Land Ceiling Act. Just in the name of giving land for social purposes, business housing so-

[Shri Jagesh Desai]

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cietieg are being floated and there the members of the same family or friends build it and they sell it at a very high margin of profit maybe even 500 per cent. That is why we have to see that these sections which give exemption should be immediately done away with. Then only this problem can be sorted out.

THE DEPUTY CHAIRMAN; Now it is time for us to adjourn for lunch. But we will do it after your speech is over.

AN HON. MEMBER: He can continue after lunch

THE DEPUTY CHAIRMAN: How much time you would take to complete your speech?

SHRI JAGESH DESAI; I will take at least another 15 minutes because this is a very important Bill.

THE DEPUTY CHAIRMAN; Then, you can continue after lunch. Now we adjourn for lunch and will meet again at 2.30 p.m.

The House then adjourned for lunch at thirty two minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, The Vice-Chairman (Shri H. Hanumanthappa) in the Chair.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now we will continue the discussion on the National Housing Bank Bill, 1987. Shri Jagesh Desai..

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir, in the National Housing Policy, the first sentence is: shelter ranks next to food and clothing as a basic human need. Sir, this is the policy statement and this is the International Year for Shelterless and as such, I would like to know from the hon. Minister what is the programme of the Government in

view of the policy paper which they have circulated. One policy paper was circulated in the month of January and another in the month of March 1987 and in both these policies, there is a wide difference. The time at my disposal is very short and that is why, I do not want to go into that. But I would like to know why the policy statement has been diluted- one which was issued in the month of January and another which was issued in the month of March. Why is there a dilution? I would like to know whether any kind of pressures are being built up by the builders' looby or someone else. I would like to know why there is a change in the thinking of the Government in respect of these two policy statements.

Sir, the first object of the National Housing Bank Policy is to help every family to own an affordable- The word is "affordable"-shelter by the year 2001 A.D. That means, after 14 years everyone in this country must have a shelter. I have pointed out earlier that by 1990, total units required for the purpose of shelter will be 40 millions, that is four crores and what is the policy of the Government regarding this? How the Government is going to do it by the year 2001? By the year 2001, instead of 40 millions units required for the purpose of shelter, it may go up to even 100 millions and if the backlog is not removed, then, it is going to go with a galloping speed and by the year 2001, it may be up to 10 crore units and for that purpose, v/hat is the scheme to the Government. Then, Sir, the purpose of this Bill is to give financial assistance, by way of loan, to the various housing institutions. It may be the State Housing Finance Corporations or such other institutions. I would like to know on what rate of interest they are ging to give such loans and for what definite of purposes. From these financial assistances, what Type of tenements are going to be built? Are they going to allow luxurious accommodation or are they going to impose a condition

that such financial assistance will be available only for units whose area does not exceed 280 sq. feet or 400 sq. feet? If you want to provide shelter to the weaker sections of the society-the low-income group and the middlegroup—, then you have to put a condition that no units, whose area exceeds 280 sq. feet or 400 sq. feet, will be built either by the public sector HUDCO or by the institutions which are availing themselves of this loan facility. Here, 280 sq. feet means one room,, one small kitchen and a toilet and 400 sq. feet means two rooms, one small kitchen and one toilet. If such a condition is not included, you will not be able to implement this policy and the financial assistance will not reach the people for whom it is meant. I would like to suggest, when the Urban Development Minister is also sitting here, that if, in metropolitan cities, flats with an area of more than 800 sq. feet are built, then, on the area exceeding 800 sq. feet, there must be tax. Each square foot in excess of 800 sq. feet should be taxed. There may be slabs of area like, for example, 1500 sq. feet. If this is not done, the finance made available will be wasted on luxurious flats and the purpose of the policy will not be achieved. And the land available is also very limited. The Government should come forward with the required legislation to do this. In Maharashtra we did take such a policy, but, I am sorry to say, it was not implemented. I would like to inform the hon. Minister that if such massive units are allowed, then the policy of units by 2001 canot be one crore achieved.

Then, Sir, there is a term mentioned 'affordable' price. "What is the affordable price? In metropolitan cities like Bombay, Calcutta and Delhi— I do not know much about Delhi and Calcutta, but I can tell you about Bombay—the price is high. If you want a 400 sq. ft. flat in Bombay, you will have to pay not less than Rs. 4 lakhs. What are you going to do

about this? How will you meet the requirements and what will be the burden of interest? We have to find out some such things. In Bombay, there are about forty lakhs of people living in slums. They do not have any proper shelter. Are you going to provide houses for these people or not? If you want to provide houses to them, the biggest hurdle is the Floor Space Index, FSI. In such schemes for giving shelter to the hutment dwellers, you have to relax this FSI. Instead of being one, you have to make it three. Then three times the present possible number of units can be built. And with that alone can you do it; otherwise, it wil not be possible to do it. Then I told you about affordability. At what rate of interest are you going to give these weaker sections? Are you going to give without interest? You are going to charge some rate of interest. What is the rate of that interest for the weaker sections? Then, what will be the annual instalment of repayment of loan? And the repayment should be spread number of years; otherwise, over a weaker sections will not be able to pay the instalments of repayment of loan as also interest at the same time I do not find any mention of this aspect in the National Housing Policy. I would like you to ponder over this. The people should be assured that they could have houses within a particular amount which repay over a particular period; they should know for certain, how much they would have to pay by way of repayment of loan and how much interest. Otherwise, this whole policy will be a failure.

Then, someone said housing should be treated as an industry. If what you are talking of is an industry with returns—an industry is where you expect returns—then I think it is not workable at all. For the purpose of giving boost to the housing industry this policy document wants to relax the Rent Control Act. I request you

ford. So, what is the policy of the Government for that?

Now I will restrict myself to only some of the provisions of the Bill. As regairds the capital, I have already said earlier that the limit of Rs. 500 crores should be deleted and Government should be given power to increase the capital by notification in accordance with the needs of the time. Secondly, there are no qualifications prescribed for the Chairman and Managing Director. Anybody can be appointed to the post at the sweet will of the Government. Sir, in the public, We want, for the purpose of efficiency and giving good results, that the Chairman or the Managing Director should also be a person who knows his subject very well and not an IAS officer or somebody else. That is why I say that the Chairman of this Bank should be a person who is connected with housing activities, a person who knows all about housing and a person who knows all about housfing finance. If such a person is there, then he can give proper directions; otherwise, it will only be directionless. I am very much perturbed to find that there is nobody from the HUDCO in the Board of Directors. The HUDCO is engaged in this activity, in the housing activity, and, therefore, I request the Government to consider the proposition that the Chairman or, what you call, the Managing Director of HUDCO must also be one of the Directors of this Bank because he knows the subject very well. He knows what things are there and he can give good guidance and can participate in the decision making process.

Now, I come to Chapter V which contains provisions regarding housing finance institutions receiving deposits. This is a very good section, particularly clause 29(1). But I am surprised to find it being mentioned that the Chapter relating to .receiving of deposits shall not apply to firms and unincorporated associations of individuals, but they will continue to be.

[Shri Jagesh Desai] to ponder over this. If you are going to have more houses because you are going to relax the Rent Control Act, I say emphatically, 'No'. The reason is this. As I told you earlier, even if you take a modest flat of 400 sq. ft, it will not be less than Rs. 4 lakhs. What will be the interest on that amount of Rs. 4 lakhs? Even at an annual rate of interest of 12 percent, it comes to Rs. 48,000 per annum; that means, a monthly rent of Rs. 4,000 by way of interest alone. Do you think any middle class person can afford this huge sum every month? Even if you relax the Rent Control Act, can the middle class people afford a monthly rent of Rs. 4,000? That is why I strongly feel that relaxation of the Rent Control Act is not going to help at all. On the contrary, the tenants will be burdened and they will be asked to vacate the premises. Therefor?, that is not workable at all. In spite of this if the Government wants to relax the Act, then the relaxation should spply only to those tenements which are going to be built in future and not to those tenements which are already in existence; otherwise the middle class people who are already staying there, will be put to hardship. In any case, I am totally against relaxation of the Rent Control Act. I shall fight tooth and nail against any such move. It is not in the interests of what you call the tenants. Do you know how many tenements have been built and given on rent in the last five years in Bombay? They will not be even 0.5 per cent. You cannot get any return at all. If you invest Rs. 1 lakh, you should get at least Rs. 12,000. But here on one lakh, you will not get even 200 or 300. That is why if you say more houses can be built by relaxing the Rent Control Act. I do not agree with you. That will not be a beneficial proposition. As I said, the National Housing Policy has to be reviewed. We have to keep in view the future generations also, to see whether we will be able to give them houses

at prices which they can af-

governed by the provisions of the Reserve Bank of India Act, 1934. My submission is that all these things will have to be brought within the ambit of the Bill so that you can get a correct picture as to what the total finance is which is available for this purpose, at what rate of interest it is given and to which section of the people it is given, that is, private firms or individuals or those who are doing, what you call, the work of banking for the purpose of housing.

There is one provision in the Bill to the effect that after fifteen years, the surplus which is generated in the Bank has to be handed over to the Reserve Bank of India. When we want that more funds should be made available for this purpose, the provision here is that the surplus that is generated has to be given to the Reserve Bank of India. I think the Government must again look into it. These funds should remain with the National Housing Bank so that more funds are available for housing purposes, for giving finance for building houses.

With these words, Sir, I support the Bill. But I would like the Minister to ponder over the views which I have expressed, especially the point about floating, so many financial institutions which are not required! at all. Let us not go in for a high cost economy; let us have an economy which we can bear.

With these words, Sir, I support this Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, Mr. G. Swaminathan.

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman, Sir. I stand before you to support the National Housing Bank Bill which has come before us.

Last year, Sir, I had an opportunity to go to the United States and, at that time, I had an occasion to meet some of my friends who are there and one such person is the son of my friend from Thanjavur who went there as a doctor about five years ago and who is now Jiving in the suburb of Chicago. When I went to his house, he told me that he had purchased that house and he was Hiving there for the last one year. I asked him what the price of the house was. He said that it was somewhere around fifteen lakhs of rupees. He said that that was the cost of the house and that he was living there, I know that he comes from an ordinary family and within a period of four or five years, I was surprised to find, he was having a house, a very good car and many other facilities in the house itself. You know, in the United States, the houses have to be furnished properly unlike our houses here. So, I was surprised to find that the house had cost him about fifteen lakhs. I thought that in order to buy that house within four or five years he should have earned at least some thirty to forty lakhs of rupees. So, I asked him; What is amount of taxation that you have in the United States?". He said that was also cheaper, somewhere around forty to fifty per cent, because for people in the higher-income bracket, it is much less than what it is in India. Occasional benefits are given for people who have larger families. I asked him: Within a period of four years how were you able to amass such an amount and build such house? He said: "Mr. Swaminathan, the questio here is that most of us do not Pay fo-houses; it is all under hirepurchase. When I purchasd this house I paid Rs. 1 1/2 lakhs and during the next 20 years I have to pay instalments for this house." At that time he had only one child. He said that if after some time he wanted a two, three or four apartment house, that house can be given to the real estate people and then he can change to another house, and change it in another city also; there is no difficulty for going in for a bigger house with bigger payment. He could surrender this house also. How it operates in the U.S., and how it operates in India is entirely diffe[Shri G. Swaminathan]

rent. There with a small amount of margin money one can get a house on hire-purchase basis. And there are many such developers there who are very wealthy and who can develop these houses and hand them over to the people. But here when we purchase a house, some institutions—I am talking only about the higher-income group people and the middle-income group people-when you go the LIC the amount that it advanced till recently wag somewhere between Rs. 1.5 lakhs to Rs. 2 lakhs at the most, and now I understand they are advancing up Rs. 3 lakhs in the urban areas. And nearly 60-70 per cent of the amount has to be pumped in by the person concerned. Or he can borrow from " outside. The amount that he gets is thus not more than 20-25 per cent. This is the position here, except when cooperative societies build houses they rent the same for 14-15 years. These cooperative societies at most of the places are 'moriband Then, again, if you are locked up with a house in India, you have to be permanently in that house. Suppose you go there as a young person, are employed and are getting a salary of Rs. 1500 or Rs. 2000, you get one room apartment. If later you get transferred or you want a bigger house, you will not be able to exchange the house, unless you sell this house and go to another house. Ultimately, in India if you want more houses, development should be done or allowed to be done by private peonle. I am not here holding a brief for private Peonle. Even if you lake a city like Madras, over a period of 6-7 years you would find, and I have myself seen, within a period of 6-7 years most of the metropolitan Madras has developed something like similar to Bombay wher-you are having flats of 14 storevs or 15 storeys or 20 storeys thene. In every cinema in Tamil Nadu, 10-15 years back, they used to show only the LIC building at Mount Road which had 14 storeys, because that was the major building which was constructed at

that time. Now, on many thoroughfares and in the interior places also, most of the buildings have been constructed by these developers and many of the flats have come up. They should have created thousands and thousands of flats for the middle-income people. Ultimately, I would recommend that the finances should go not only to the Government but also to the private people. I understand that for the National Housing Bank that you are floating you are going to have a caplital of Rs. 100 crores and ultimately are going to have Rs. 500 crores and there are going to be debentures and all that. I do not know how these finances are going to be. given. Are they going to be given only to the Government or to the coopera tivss or HUDCO or any other housing boards I do not know. O- are they going to be given to cooperative societies? Another sector, that is, the private sector, is completely not allowed in our country. Unless this is done, the major aerea of the housing will not get into operation.

The question before us is very serious and a very large question. It has been estimated that during 1961 as I understand, 11 million houses were necessary, and later on by 1981, 21 million houses were necessary. During the Seventh Year Plan 25 million houses were necessary so you will see that with every Plan period the num ber of people who sre without houses is increasing. And when I was talking to my friend—he is a very jovial person—hp asked how many such people were there during the Firs' Plan. Second Plan, and so on. He was quoting statistics. He said that with every Plan two or three lakhs of people were becoming homeless. He asked: How many Plans do you require in India to make people homeless? This is 'he question he asked. With every Plan, Sir, a number of people are becoming more and more homeless mainly because of the rise in population in this country. There is the serious problem of building 25 million houses both in the rural areas and

urban areas. There are 75 per cent of the people in rural areas and 25 per cent in urban areas. I think originally we are envisaging to build only about 1 million houses. How are we going to fill up this gap of the people who want houses and who are going to be houseless in future because of the population increase? There should be a certain methodology by way of a National Housing Policy as to how we are going to bridge the gap and how we are going to get more houses.

I welcome the Bank because it is the first steP that a Bank has come. It is going to advance money and to generate money. A Housing Bank of this nature is the apex body. I do not know how this apex body is going to operate. I have not been able to understand how it is going to operate. It has been mentioned that the regional banks will also be there. I would also welcome the State level banks from Where the money will come to the regional levels and the States levels where this operation will be conducted.

You can see that there are many problems in the Housing Boards. Not only that funds are not enough, but some of the Housing Boards are not keeping proper accounts. People are getting all kinds of notices from the Housing Boards even when payments have already been mads. Many of the houses built by the Housing Boards are tardy. These houses are falling part within 7 or 8 years. It is a very big problem that we are facing in this country. I hope that the Government will come forward to set to that not only the apex body is formed, but the arms are also built at the State and regional levels.

There are various commercial bank in this country and this National Housing Bank can generate and give mor- funds to the commercial banks or the nationalised banks so that they msy also come forward in a big way to help the neople who want loans forthese houses.

Again, there is the problem of mortgaging houses in this country. Suppose you want money and you have got a house of 7 or 8 lakhs of rupees. But you cannot mortgage it. In other countries people are able to mortgage their houses for building another house. Here it is very difficult to mortgage a house and you are not able to get enough funds.

Finally, I would refer to the latest position introduced by the then hon. Minister, Mr. V.P. Singh. Only the income of the self-occupied house is now allowed and the interest on loan is not allowed. That is the position after March 1987. Mostly middle class people are involved. Sometimes, people build houses by taking a loan of 2 lakh rupees from the L.I.C. Even the L.I.C. charges 12.5 per cent interest. P becomes 13.5 per cent with penalties and all that. He will have to pay 30 to 40 thousand rupees as interest. He has to pay Rs. 3000 or Rs. 4000 per year for the purpose of interest. Then he has also to pay back capital within 15 years. Previously, the amount which he was paying to these institutions was allowed as income-tax reduction. Now under the new scheme he lis not allowed more than Rs. 7500 in cases were the house is rented, whore he has given the house on rent. He has to make a sort of adjustment for it. I would strongly plead with the Government that something should be done to see that the interest paid and also the capital paid towards the Own Your House scheme, apart from Rs. 7500, should also be allowed so that the middleclass people will be able to deduct it from their salaries and will thus he benefited Housing Bank welcome the National Housing Bank Bill with the reservation that here should be a National Housing Pollicy. I do not know how this is going to work and how the operation is going to be made. He is going to 3.00 P.M. give all the money to the existing channels. T personally feel that it may not work in the long run. The problem that we are facing is a very huge problem

Thank you, Sir

SHRIMATI PRATIBHA SINGH (Bihar): mr. Vice-Chairman, Sir, I welcome the National Housing Bank Bill 1987

Sir, I remember that the Prime Minister, in his speech on the 28th February, 1987, has said that a new financial structure will be created to provide funds for housing. Sir, this is the International Year for Shelter. The importance of a roof has been felt all over the world. And if it is felt in India where there is so much of shortage, it is not surprising. Sir, the seed money for the present Bank of course is Rs. 100 crores which will gradually be increased up to Rs. 500 crores, and it will work under the supervision and control of the Reserve Bank. But, Sir, this will not remain here only because Clauses 14 15 and 10 give so much of power to raise deposits, to take loans to borrow both nationally and internationally.

Sir, the housing shortage in 1981 as per report by the N.B.O., which has been mentioned by many hon. Mem-mers also was placed around 21 mil-Mon units, 16 million units in rural areas and 5 million units in urban areas. That is why, Sir, the 7th Plan has placed the shortage at the beginning of the Plan in 1985 at 24.7 million units, 18.8 million units in rural areas and 5.9 million units in urban areas. It has also envisaged as to what will happen from 1985 to 1990. And it is expected to generate an additional requirement besides the previous one. of 16.2 million units, 12.4 million units in the rural arees and 3.8 million units in Therefore, th? main thrust the urban areas has got to be in the rural aress because the shortage is more there. Of courss, in the urban areas. It is only one-third of the total shortage. So, the main aim of this Bank is to mobilise resources for financing the construction work, to coordinate the activities of the existing institutions and to provide guidelines for working of all the concerned agencies. Of course, what is exactly meant by the words

designed to promote "formulation of policies housing in the country, both in the rural and urban areas" will be clarified gradually as the Bank starts functioning. Here, I would like to have some clarifications from the hon. Minister as to whether the co-operative institutions at village or taluk level will also be treated as local institutions because the financing will depend on that. Therefore, some clarification is required as to what is exactly meant by the 'local institu-j Uonsprivate, Government and semi-Government." clarification is also required on this Some point whether .. these co-operatives at the lowest level will be refinanced by the Banks for housing projects in the rural areas. As I said earlier, Sir, Clauses 14, 15 and 16 are very important. Specially Clause 16 empowers the Bank to borrow money in foreign currency in spite of the FERA and other regulations. They j will not operate On the functioning of the Bank. One recent example is that of HDFC, has recently finalised arrangements with the American Express bank to borrow 25 million dollars in the U.S. capital market. The HDFC and the Canara Bank will enter into a back-to-back arrange, ment. The rupee fund will be utilised by the HDFC to finance low-income housing in India. HDFC's total lend-. ing has made possible an investment of nearly Rs. 2,000 crores in house construction throughout the counts-and this has mainly been utilised for low-income housing whether in the rural or in the urban areas The States which have been benefited are Karnataka, West Bengal, Assam U.P. Kerala Tamil Nadu and Andhra Pradesh. The individual loan requirements are catered by H.D.F.C.

NRI resources will be mopped up. Most of the NRIs are now keen to enter this area because while earning in foreign countries they want to have a house in their own country. We should not feel discouraged if we had not been able to sell the ASIAD village fiats. One of the arguments which is advanced h whether NRIs

will be forthcoming because our experience has been that they did not come forward with enthusiasm to buy the ASIAD village fats.

Sir, the Act has to cover ali aspects of investment. (1) One is rate of interest. As was mentioned by my colleague just now, what will be the rate of interest and which are the categories? (2) What about payment procedure and (3) what will be the Income-tax exemption etc? Will they be given a tax holiday as we have done in the case of shipping and some other industries. Will they be given tax holiday for a period of five or ten years? You can lay down the criterion that it will be given only to co-operatives and these who take up housing projects for the lowincome group. Sir, the success of loan and saving type of institutions in countries like West Germany and U.K. can be directly attributed to the tax incentives these institutions derived.

Another area where work has been done is in corporate investment in the housing sector. This has been fried in France, Italy and Jaoan. Private companies can utilise their funds for giving housing loans, depositing with loan and saving institutions reducing interest incidence on housing loans or making matchin5 contribution for staff housing co-operatives. (*Time-bell rings*).

सर, मैं जैसे ही खडी होती ह, तो घंडी बज जाति हैं। सफ के जिएक, यही पर इसी सदन में एक एक घण्टा लोग बोले हैं। आखिर मैं भी तो सबन की सदस्य हूं।

उपसमाध्यक्ष श्री हेच हन्मनतप्ता): यह तो यावार के लिए हैं। आप बेलिए

श्रीमती रितिमा सिहः मैं आपस लहुत अपह कराहिं कि मझे थेडा समय दें।

श्री राम अवधेश तिह : (बिहार) बहुत कम इाको टाइम मिलत है। श्रीमतो प्रतिमा सिंह : आपने देखा है, कभी भी 10 या 15 िनिट स ज्यादा भूको मिलत है।

Bank bill,

उपसमाध्यक्ष श्री हेच हनुमनतप्पा)ः सन्दाट इस र म अवधं श सिंह जी ले लेवे हैं, इसलिए।

SHRIMATI PRATIBHA SINGH: HUDCO established in 1970 just has Set the pace for increasing emphasis on afforeability and economically weaker sections as major thrust areas HUDCO was the first institution which started giving this facility. It has gone ahead with a lot of research in housing like, for example, use of cheap materials to avoid fire, specially in the rural areas, in thatched houses etc. Such experiments have b conducted. Realising the need, the Seventh Plan has augmented resources support for shelter. Dr, R. J. chelliah, Member of the Planning evaluation, monitoring etc. Sir even LJC is rethinking of revising its policy in regard to the mode of lending to help colateral cos's of borrowing.

Therefore, the establishment of National Housing Bank has come at the right moment and I congratulate the Minister for bringing forward this Bill. Sir, Dr. C. Rangarajan Deputy Governor, Reserve Bank of India, has noted that providing of adequate housing sites is a colossal task and it is a challenge for any Government to give more and more shelter to lis population. But Dr. Rangarajan Committee report calls for radical changes in the Transfer of Property Act, Urban Ceiling and Regulation Act, the Rent Control Act which is most important and other enactment related to housing. Especially, in regard to the Rent Contol Act Dr. Rangarajan has given a lot of emphasis. Sir, in Delhi alone 25 lakhs of house owners cannot have the pleasure of living in their own houses, how can you give incentive or boost up housing project, why should anybody invest money? Sir, I do not agrep when it is said that it is going to harm the Poor people. No, it is not going to harm the poor people,

Hoitting [Shrimati Pratibha Singh] big it is going to harm the business companies, the the big lawyers, big doctors who taking houses are middle class and upper mid of lower people, dle class who build their houses after taking loans from Gov When we are going to this Act, it is not the lower levels that are going to be affected it is not the people who are paying Rs. 200 or Rs. 400. who are going to be affected, if is for the high level people, it is for the people who are paying Rs. 3000 per month as rent. If a man can pay Rs. 3000 per month as rent, dontt you think that his monthly income would be not less than Rs. 1500 per month? Are they poor? If they are the poor, then this country is a very rich coun try, I must say that. And thee Bill has been cleared at all stages but when it has to come to Parliament it is al ways stalled by some vested interest and the argument is given that his would hurt poor peonle. Who are the poor neonle? Are those middle class peonle who build the houses noor or those who want to PVflde wealth tax, inoome-tax and all kinds of taxes and purpose that have re! houses? It is said that the officers. thev have built houses and yet they are in living Government quarters I Would like to state here, yes the cer built the house, he took loan he wanted to repay the loan. he gave it on rent for two to three years but after that the Rent Act cannot get him back his own house to live in They have to go to courts and the courts take two generat'do not have any place to live in.

्रांभी रोम अवलेश जिहा: अक्रयण को रिहायर होने के बाद गोव जाना चाहिये।

SHRIMATI PRATIBHA SINGH: I will now come to the next point. I want to say that tha development of land and giving house sites has also been suggested by the Committee. For example, there are people who want houses through group housing socie-

ties but somebody is occupying the land forcibly and that land cannot be got vacated. Then the Committee has also further stated that the financial resources are not the only inhibiting factors. There are other constraints like availability of land, high cost of construction and legal impediments.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Madam, I now request you to conclude.

SHRIMATI PRATIBHA SINGH: This will be my last speech. Please give me some time. There are certain important points which I want to bring to the notice of the Government otherwise I never plead for more time, nor do I speak every day.

Removal of legal hurdles in the creation and enforcement of mortgages will enable commercial banks. housing finance institutions and other lending agencies to make recovery of mortgage debts through foreclosing of sale of property simple and speedier.

Second mortgage market will enable institutions like LIC. UTI, GIC to participate in the mortgage lending through purchase Of specific loans of approved housing finance institutions while the originating institutions would continue to service the loans.

The house-owner is required to save more to repay the mortagagq loans which will be covered by insurance Therefor. additional savings will match additional investment in housing.

The three princinles of financial regulations are—(1) to improve competition: (21 to increaso efficiency: and (3) to stimulate long-term financing. At the onerational level, a typical financing system is expected to—

- (1) mobilise household savings into the mortagage and home improvement loan markets;
- (2) provide maximum incentives for increasing the volume of financial savings in the economy;

Bank Bill.

1987

- (3) allocate loans among households;
- (4) provide policy control over the allocation of resources between *the* urban sector and other sectors of economy;
- (5) direct the demand for housing and community facilities towards unused or ineffectively used resources;
- (6) stimulate efficient methods in planning and construction in residedtial areas which may require large lump sum investments;
- (7) improve the financial and commercial evaluation of projects;
- (8) extend financial services to all segments of the population, in particular self-employed and lower income households;
- (9) re-allocate funds from relative surplus to relative deficit areas; and
- (10) facilitate the flow of domes tic and international resources to priority areas.

Sir, if we can do all this, then only the cherished dream of our Prime Minister, Shri Rajiv Gandhi, to provide shelter to maximum number of population, whether rural or urban, and of all categories of society, will be realised. -.

With these word I support the Bill and I thank you very much for giving me this opportunity to express /my views through you to the hon. Minister, T a Sain congratulate him for bringing this Bill.

PROF. C. LAKSHMANNA (Andh-Pradesh): Mr. Vice-Chairman, Sir, shelter, apart from food, clothing and health, is one of the important basic needs of human beings. Rightly we have been clamouring for shelter for all, health for all and clothing for all by 2000 A.D. We are keeping 2000 A.D. as a milestone. If that is the goal, this becomes very diffi-

cult especially in view of the fact that 24.7 million dwelling units were needed even before the 7th Plan and 7th Plan is about to add 16 million units to this number. Out of these 24.7 million units, almost 18.8 million units are needed in rural areas and 5.9 the million units in the urba areas. By the same ratio, the 16 million units which been added will come to about another a little more than 10 million units in the rural areas. Therefore any Government policy aiming to provide shelter for all by 2000 A.D. should have this thrust in the housing policy. But what happens is that this Government is believing always in two things. In the first place, it believes in ad-hocism, it believes in tokenism. Ad-hocism because there is a national housing policy on the anvil and it is supposed to be coming out anytime If it has to be an integrated, understandable, meaningful policy, then that policy should have been discussed, the priorities should have fixed, the goals should have been di-fined and after having the priorities fixed and the goals defined, you should have come forward with certain decisions, with certain Bills. But, unfortunately, there had to be an ad hoc decision because this year ens to be the Year of Shelter. Therefore, in the Year Shelter there has to be some token made and, as a token effort, you have come forward with this National Housing Bank You have come forward with this National Housing Bank Bill because you wanted to fulfil a token and you wanted to fulfil the needs of a particular class peonle. I have nothing aeainst this if this particular National Housing Bank Bill provides facilities for housing these have affordability as the criterion. means, at best it can cover only up to the unner-mid-dle or lower-middle class and not boyond that. But in a country where almost 40 per cent of the copulation is below the poverty line—37.4 per cent to be mose precipe, as per the estimates of even the Planning Com[Prof. C. Lakshmanna]

295

mission—automatically this percentage of population is ruled out of any possibility of shelter unless—and it is a very big unless you come forward with an alternate plan for providing accommodation for them. Immediately the Minlister may say, "Yes, we have come forward with an alternate plan and that is part of Shri Rajiv Gandhi's budget also, namely, strengthening of the Indira Awas Yojana. But at that time, while speaking in Parliament about the budget, I had mentioned as to how it was a very impracticable allocation which was made in the budget. Now, after about six months' time, T would like to ask, under that programme how many houses could be built and what will be the shortfall in the projected goal, in the projected target of houses that have to be built under the Indira Awas Yojana as per the budget presented by Shri Rajiv Gandhi as Finance Minister. But. naturally, they will say that the information is not available, we have to wait. The year will be gone and afterwards it will take some more months before we can assess whether the target set has really been fulfilled or not. Therefore, I am fully convinced that unless there is an alternate scheme which hopes to provide accommodation for those 38 per cent of the population which is below the poverty line—which is just grazing the poverty line or below it—there is no point in having a Bill of this nature.

Then this becomes all the more grotesque in the sense that 33 million people are now living in slums in the urban areas. Apart from the problem which I mentioned—about rural dwelling units—33 million people are now living in slums and of those who are living in the slums— I had an oecassion earlier to make a Special Mention about this—what is the type of accommodation they live in or what is the type of situation they are living in, especially in places like Dharavi to be more specific—the

worst slum in the whole of India and, definitely, in the whole of Asia? Therefore, there has to be a concerned effort on the part of the Government and the people, etc., to come forward with a scheme for providing houses, dwelling units, for this population.

Now I would like to ask both the Minister for Urban Development and the Minister for Finance as to what are their plans, what are their programmes and what is their policy. Actually, why has the policy—which was a draft policy while was announced in the month of March, 1987— not been brought forward for discussion, has not been brought forward for debate all over the country, with regard to housing needs? It is a simple question I am asking. Why don't you answer that?

Now, the whole problem has been tackled with half-heartedness. I don't want to indulge in self-praise. Otherwise I would have said how the Andhra Pradesh Government. over a period of four years, could build 7.48 lakh houses, how it set a target of two lakh houses for the current year and already construi 1.27 lakh houses in the current year. Therefore, I would like to ask: what are your programmes for those who are not able to afford? About those who are able to afford, I will come to them later—whether their problem is being solved or not. For those who are not able to afford even by your own definition you are not going to solve there problems. I think unless you solve their problems, all things will become tokenism, all things will become adhoeism, all things will be-dome only a rhetoric. Therefore, it can be truly said that this Government is creating all concessions for the rich and preserving all rhetoric for the. Poor. I want the Government to stop this. If you want to give con. cessions to the rich. I do not mind because why should I come in the way so long as you are able to give not merely rhetoric but in terms of

reality, in terms of hard decisions you are able to provide for the poor? Please come forward with those things.

Now, you look at the Bill. Normally speaking, I should not grudge if some facility is given to the middle-clasa families. But, then, while the evowed policy is to bring those who are below the poverty line above the poverty line, provide shelter to those who do not have shelter etc. why have you not put on priority that within the objectives of the Bank the Bank shall first of all devote itself to providing finances for houses which are meaningful, to those who are below the poverty line, who be-fbng to the weaker sections, who are not in a position to afford in the sense in which you have now put? There fore, I would like to ask the Minister why he was not able to put this on priority.

Secondly, in the entire Bill, the weaker sections have been mentioned only once. That is in clause 14(i). Nowhere else do weaker sections figure. There also again some adhocism and tokenism is being shown. It is stated that one or more schemes would be prepared, would be financed by the National Housing Bank. That means when it comes to the question of weaker sections, the Mi-lister, the Bill have been very careful so that tomorrow people may not ask. If they are able to formulate one or two or one or more programmes for the weaker sections, they would have

'washed their hands, that would have served the purpose. I find Rs. 100 crores have been kept. It may be any

'number of programmes, there is no restriction, there is no specification about the programmes that have to be, formulated for those who are in a positton to afford.

They have said that Rs. 100 crores would be the amount that would be available, and it could be raised to Rs. 500 crores and so on and so forth. I would ask a simple question; For porviding shelter, for providing houses of the order of 24.7 million units

plus 16 million units which are likely to be additional by the end of the-Seventh Five-Year Plan, how are you going to meet this with your Rs. 500 crores? Therefore, you do not have the intention. If you are not able to do it by the end of the Seventh Five-Year Plan, we will be left with only ten years. How are you going to guarantee that in ten years time that number plus what would be added, millions of dwelling units which are required are going to be met by the year 2000 AD? Therefore, the Government should come forward and say, "Look, we thought we could provide shelter for all by 2000 AD. But now to our calculations it is not possible. Maybe, we will not be able to provide shelter for all." Let people decide by themselves. I think the Government should be honest to say such things. If they are not able to say that, it will be deceiving itself, deceiving the people and deceiving the nation.

Now, one more thing. You look at the provision of directors. There are about 13 directors apart from, I think the Chairman and the Managing Director. These are the directors. Can't you think in terms of one or two or more directors who directly represent the interests of the weaker sections? You have thought about all others, but not about them only because you are no interested in them. Otherwise, even in the case of Directors.those who represent the weaker sections you could have done something.

If you look at the composition, there is undue emphasis given on the bureaucrats. I have nothing against bureaucrats, but in a programme of this nature, there are many others who could be more effective and who would contribute more. But because you are not able to get of the shackles of bureaucracy of this country, you are not able to do that. Unless that is done, the programmes will remain unimplemented. They will remain on paper not to be realised. Therefore, I would like to ask the Minister even at this stage if he would

[Prof. C. Lakshmanna] come forward with an alternate housing programme for the weaker sections. If he says yes in his reply and agrees to come forward with an alternate programme for the weaker sections, which is feasible, which is understandable and which is meaningful, then, of course, I would have no objections which to support it, but if he does not say so, I would only Bay, the Minister and his Government are not interested in doing anything for the shelterless. In such a case I have no alternative but to oppose thi-Bill. So, under this particular provi-son if you are going to come forward with a statement that you will be able to add an alternative programme, we will be able to support this Bill; otherwise we will be constrained to oppose it.

SHRI RAMESHWAR THAKUR (Bihar); Sir, I rise to support the National Housing Bank Bill of 1987. There are so many welcome features in the Bill and the hon. Minister deserves our compliments. This Bill, though it has been brought rather late, has been brought in fulfilment of the assurance given by the Prime Minister in his Budget speech. I hope the basic object of the Bill is to enable it to operate as a principal agency to promote housing finance institutions both at the local and regional levels and to provide financial support to such institutions.

But Wo have to see whether this Bill will be able to meet the needs of housing as contemplated in the speech of the hon. Prime Minister and also as contemplated in the Seventh Five-Year Plan. Everywhere housing is a basic need of human life next only to food and clothing. In our country in soite of the fact that a lot of development has taken place in rural and urban areas in the various spheres but. in the field of housing we have still acute shortage. Therefore, it is essential that necessary steps are taken to ensure that this basic need is as contpmolated in the Plan document, fulfilled.

The Seventh Plan had made some specific mentions about this. Fundamental objectives of the Plan in regard to housing were to provide shelter and to raise the quality of life, particularly of the poorer sections of the population; to create conditions which are conducive to the achievement of the crucial objectives in terms of health, sanitation and education; to create substantial additional employment and disperse economic activity, to improve urban rural, and inter-personal equity by narrowing down the difference in standard of living. And the last is generating additional voluntary savings.

Now, Sir, in view of these basic objectives of the Seventh Plan we will find that a lot needs to be done and non availability of dwelling units is very acute as has been mentioned by some hon. Members. Already we have a backlog of 21 million units in 1981. In 1984-85 it rose to 24.7 million and it is estimated that in view of the rise of population between 1985 and 1990 our additional requirements will be of the order of 1R.2 million dwelling units. It means that a very massive effort is required to be done to fulfil this gap. The Plan envisaged is very radical and orientation of all policies, measures and steps should be taken. In this connection four major areps are there for radical changes. The first one is with regard to provision for finance on house construction on a largo sc-' ale. Now this Drovision of large scale as has been contemplated in' the Seventh Plan will not be met by making a provision of mere Rs. 100 crores as the authorised and oaid-up capital of the bank though there is an enabing provision that the Central Government can raise it in consnlta-' tion with the Reserve Bank of In unto Rs. 500 crores. This will be very inadequate. Of course, it will help us to rpise through the deposits, bonds dehentures and foreign current loans. That is a matter which will deoend upon the tvoe of scheme that we have got. There has been a

recent tendency that in various sectors of economy we intend to establish long term financial institutions to cater to the needs of the particular sector. This is in one way good because it is en act where specialised activities can be looked into. But the total investment able funds remain the same. The various corporations which are being formed will not he able to get adequate investment unless the investment terms are very lucrative. In this case I would like to explain later how the deposits are likely to be beneficial and v/hat conditions should have been there in the Bill

Now, the second aspect of the matter is development of suitable land sites in urban and rural areas. This is a matter which involes a number of State Governments. So far as rural areas are concerned, we know that a number of schemes are going on including the Indira Gandhi Awas Scheme for the Scheduled Castes and Scheduled Tribes and other weaker sections of the community. But we know that we have not been able to reach the laudable goal that the scheme has envisaged. In the urban areas the Urban Land Ceiling Act has not been fully implemented and the result is that land has become vetv costly and the people of meagre means or middle class level are not getting land. Even the housing development colonies are not in a position to get sufficient land allotted to them which could in turn allot to the middle class and the lower income class group.

Thirdly, the development and supply of low cost technology needs to be emohasised. This is very im-portant because the cost of construction has gone up so much and the limits that we have got under various schemes are so low that even the limits prescribed by the LIC and HUDCC-seem to be lower in view of the rising costs of construction of various kinds of dwelling units. Therefore, this low

cost technology must be developed throughly and the help and assistance of science and technology should be taken in this regard.

Now, the last point relates to the Rent Control. This is also equally important though all these aspects are not expected to be covered in thi3 BUI.

But there are related matters which are essential if we want to solve tins housing problem. Why do I say the amount is very very low? In the Sixth Five Year Plan, we had public sector expenditure of about Rs. 1,839 crores and public enterprises had spent about Rs. 275 crores on housing. Now, as far as outlay in respect of the Sixth Plan and the Seventh Plan is concerned, the outlay in the Seventh Plan is much more than the outlay in the Sixth Plan. It was Rs. 1190.87 crores which has been raised to Rs. 2178 crores in the Seventh Flan. In Central sector, we had Rs. 300 crores outlay in the Sixth Plan which has been reduced to Rs. 289.87 crores in the Seventh Plan, the total being Rs. 1490.87 crores in the Sixth Plan and Rs. 2458.21 crores in the Seventh Plan. In the case of private sector the expected investment in housing was about Rs. 18,000 crores in the Sixth Plan and it is expected to be Rs. 29,000 crores in the case of the Seventh Plan. The question is: how are we going to do it beacuse unless the basic institutions like HUDCO, LIC and this Bank which is now being created, are in a position to provide sufficient smounts. it will not be posyible In the case HUDCO, UP to March 1985, they had approved 3587 schemes and they had aooroved an outlay of Rs. 1662 crores out of which Rs. 992 crores were disbursed by them. Now this Rs. 100 crores, I do not know, how much it will generate and therefore, my basic suggestion is that this should have been raised to Rs. 500 crores, if not to Rs. 1,000 crores because if a meaningful role has to be played, it is essential that the capital base should be sufficient and then it

[Shri Rameshwar Thakur] should be able to generate more deposits from the public and other sources and it should be in a position to private funds. One more thing before I come to the provisions of the Bill. I would like to know from the hon. Minister what are the schemes— as we have said, we are giving so much importance to the Plan document as well as the Budget speech of the hon. Prime Minister, what are the exact targets which we have fulfilled up to March 1987 and what are the remaining targets which we would be able to fulfil by the end of the Plan? Secondly, what steps have been taken for self-help in nousing? This is very important because this is the one way where by giving positive incentives, we will he able to have more housing in our country. Secondly, pro-vision for house-sites for the rural people is essential because though we want to do it, house-sites have been a major problem in the rural area9 particularly for the weaker sections, landless labourers and Scheduled Castes and Scheduled Tribes. Therefore, it is very essential that steps should he taken. Now I would like to know what are the limits that have been fixed for the economically weaker sections, the TUG and MTG schemes. They need to be revised in the light of the cost increase.

Next, I would like to say that stimulus should be given to support the private housing. There must the some more positive fiscal incentives ra matters related to tax and as the hon. Member has suggested, we must give rebate hi Income tax and some other fiscal incentives if we want to increase housing In a big way. The next is about low housing cost techniques. We have said that it Is essential and in the case of cities, it is very essential that we must have more integrated development of the small and medium cities and the municipal laws must be regulated in a way that does not come in the way of growth of the building in the urban areas; the slum areas could be developed, the rent control

laws and the land use laws must be changed. Only then, we will be able to give a positive thrust to this pro gramme. Now, in this regard, I have a few suggestions to make. Before that I would like to make a few comments on the Bill itself. Now in the provisions of the Bill, there are a few important aspects which need te be considered. As far as directorship is concerned, we have got 13 directors I would suggest that if it is an All India body and it has to operate and help institutions on lacal and regional basis it should have some non-official directors. All the thirteen should not he official directors. There is an en abling provision in this respect and that is clause 6(b). It says:

Bank Bill.

1987

"three directors from amongst the exports in the field of housing, ar sociology, chitecture, engineering, finance, law, management and corpo rate planning or in any other field...."

In this category, we can take persons who ere non-officials and experts in their fields. From our experience we know how normally such corporation* function. Therefore, my second poinf will be this To ensure the operational efficiency of the Bank, apart from the whole-time directors provided for, there should be a whole-time technical director and a whole-time financial •Wrector. Coming to clause 12 dealins with the meetings Of committee it is silent on the periodicity of the meetings. It should be held at lest onee a quarter.

Hsuse 13 is very Important, ft peaks of occasions when a member of the Board or of a committee shall rot artlcinate in a meeting.-It is not snough. In the case of nationalised banks also there is a condition that a director or any of his family members or any firm or comr>any in which be is director, should not get any pe tuniary interest from the bank. Similarly it should bo clarified here also, Nobody who becomes a director of

this bank, or any member of his family, or any firm or company in which he is a partner or director, should take any advantage, pecuniary advantage, from this bank.

THE VICE CHAIRMAN (SHRI H. HANUMANTHAPPA): Please conclude now.

SHRI RAMESHWAR THAKUR: I have a few more suggestions to make. According to clause 14 making of loans and advances or rendering any other form of financial assistance whatsoever to housing finance institutions and scheduled banks, will be a kind of business of the National Housing Bank. Why should it make loans and advances to scheduled banks? We can understand loans to institutions like cooperative banks which are giving loans for housing purposes. But why should it be to scheduled banks? This should be clarified. Clause 15 deals with borrowings and acceptance of deposits by the National Housing Bank. It should be specified as to whom we have to borrow from and on what rates of Interest, and whether those amounts will be exemot from income-tax and wealth-tax. Otherwise there can be no meaningful deposits from the public. It should be clarified and made part of the scheme.

There are certain other clauses to h» dealt with. But. as the time available is very short, I do not go into all of them. The lending system should be made functional and operational. There should not be any delay. Clause 40 (5) reads as follows:

The National Housing Bank shall furnish to the Reserve Bank within three months from the date on which the annual accounts of the National Housing Bank are closed and balanced, a copy of its balance sheet as on the close of the relevant year together with a cony of the profit and loss account for the year and a copy of the auditors' report and a report of the working of the

National Housing Bank during that year."

I think this may be rather difficult to do so within three months if it is to operate on an all-India basis. I think this time limit is on the lower side and it should be at least six months. This should be considered. There ate other aspects also on which rules and regulations should be made immediately because if it takes a long time, the purpose will be defeated. Therefore, my suggestion would be that all those aspects should also be considered and should not be delayed. I have only a few more suggestions.... (time-bell rings).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Rameshwarji, you have already taken a long time. Please conclude now.

SHRI RAMESHWAR THAKUR: The financial institutions should provide funds adequately and in time. Giving half funds and not in time creates many problems. Then, low cost construction techniques should be developed, (time-bell rings). Private pro-motors should be given meaningful incentives. The Central Government should provide more funds in the remaining years of this Plan and delay should be avoided, (time bell rings) I am only quoting from the report, 97th report, of the Public Accounts Committee, 1986-87 in regard to delay—the Committee points out—

"The Delhi Development Authority under construction of 1296 dwelling units under Self-Financing Scheme, under three schemes consisting of 768.384 and 84 respectively. Construction was to be completed within a period of 12 months. Even after spending Rs. 10 crores and 60 lakhs on construction, no dwelling Unit could be allotted until November. 1985. The abnormal delay in completing the construction work has been stated to be due to structural defects. inadequate foundationstone of dwelling units, which wee

[Shri Kameshwar Thakur] detected at a belated stage when the four storeyed structure had been constructed, lack of essential basic amenities like sewerage, water, electricity, etc. indicating total lack of planning and unjustifiable delay in the construction by the contractor...."

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(time bell rings) I have read this out only as an example of the delay taking place. Delay is the major factor for cost escalation, and other problems. Therefore, delay should not be there, costs should be reduced, there should be efficient monitoring of the projects and we must ensure that the schemes taken up are completed within the

time prescribed. (*Time bell rings*). All right, I conclude.

श्री ग्रश्विनी कुमार (बिहार) : माननीय लपमभाष्टाक्ष जी, नेशनल हार्कीमग बैंक मा जिल राज्य वित्त मंत्री लागे हैं स्रोर इसके द्वारा देश के सन्दर जो माननों की समस्या है, रहने की समस्या है, उसकी ग्रोर ध्यान ग्रान्धित करने का ग्रवसर मिला है। 1987 साल के लिए ऐसी बात वा गल नाग दिया गया है ग्रीर यह भी हमारी सरवार ने एक विचार रखा है ि 2000 ई० तक हम सब को मकान देंगे।

यह दोनों नक्ष्य, ल्ददेश्य बड़े शक्ष हैं. परन्त जो मां दे राग हैं. जो वरत-स्थिति विखाई देती है, एसमें गेमा लगता बि हम लक्ष्य ने बहुत दर हैं और उस और बढ़ने के लिए जायद यह एक पहला प्रयाग होगा कि सिके माध्यम से इम कंसेटेंटेड एफर्ट बरने जा रहे हैं।

क्रान्त भी हमारे सामने यह समस्या है। मेरे रूप्य वई माननीय सहस्यों ने बहा कि नेशनल ह'अगिय ए लिसी इसी हमारे सामने नहीं है. सरमार के विचाराधीन है। इपे सरकारी क्रफ वर देख रहे हैं. मंतिमण्डल देख रहा होगा, परन्तु हमारे सामने नहीं है और उसके समाव में यह बैंक किस प्रकार साम वरेगा, किस प्रकार से योजना बनायेगा, यह अभी समझ में नहीं आ रहा है और व आप हाऊसिंग की प्रावलम्स के ऊगर चर्चा करते हैं, तो नेशनल हाऊसिंग पालिसी नहीं है।

तो मैं पहले ही एक चीज की मोर ग्रापना ध्यान ग्राप्टिट गरना चाहता ह कि आज जो आंडि दिये गये हैं, उनसे यह स्पष्ट नहीं होता है कि मकान की व ल्पना क्या की गई है--डेफिनियन ग्राफ ए हाऊस छार गैल्टर—क्या दिया गया है ? पका हो, तो सब को समझ में आता है। देश के बहुत से भागों में हीन की छत के मनन हैं, छप्पर की छत के मनान हैं, बच्चे महान हैं, ऊपर खपरैल पड़ी हुई है या फिर वह पाम के पेड़ के पत्ते लगे हुए हैं। दक्षिण के अन्दर विस चीज को ग्रापने इसकी डैफिनिशन में लिया है, यह बात स्पष्ट नहीं है। हां, सरव र ने जो योजना बनाई है, बिहार में मैं उसको देखता हं, हरिएकों के लिए ज मनान बन गहे हैं, दो छोटे-छोटे बमरे होते हैं, एक बमरा, एक वसरी और उसके ऊपर ए०सी० शीट लगा होता है, उसको आपने मकान मान लिया ... (व्यवधान)...

एक माननीय सदस्य : यह कमरी क्या होता है ?

श्री ग्रश्विनी कुमार : 9 फीट X6 = फीट का होता है।...(व्यवधान).. कोठरी वहिए। वसरे का छोटा वसरी, इसलिए मैंने उसको नमरी नहा । एक 16 फीट × 9 फीट का कमरा होता है ग्रौर 9 फीट × 6 फीट का दूसरा उसके ग्रंदर सारा और घोडा सा खला बरामदा है। यह आपने हरिजनों को दिया है, जिसवा टोटल वर्वडं एरिया 200 स्क्वायर फीट होता है। उससे ग्रधिक देना आपके लिए संभव नहीं है। परन्तु इसकी डेफिनि-शन अगर वित्त मंत्री करते कि सकान की डेफिनिशन यह है और उसके हिसाब से किनको मकान मिलता है, तो ठीक रहता ।

महोदय, यह जो रंगराजन ब्राई, इसने बहुत सारे ब्रांकड़े दिए ह इनको मैंने पढा है। उन्होंने कहा : म्राज 1985 में लगभग दो करोड़ मकान

की कमी है, शहरों में 1 करोड़ 88 लाख मकानों की ग्राँर गांवों में 59 लाख मकानों की, जो कि सन 1990 में चार करोड़ हो जायगी। जो मैंने पहले बात कही, उसकी श्रोर मैं यहां पर आपना ध्यान ह्या है वारना चाहंगा, हमारे भाउड़े कहते हैं कि भाग गरीबी की रेखा के नीचे 37 प्रतिशत पापलेशन है जिस हा अर्थ हो जाता है कि 26 बारोड लोग गरीबी की रेखा स नीचे हैं ग्रीर पांच का एक परिवार माना जाये तो लगभग पांच करोड परिवारों के पास रहने की व्यवस्था नहीं है। गरीबी की रेखा को छोड़ दीजिए इत्रका अर्थ यह होता है कि रंशिजन कमेटी ने बहुत सारे पावरटी लाइन के तीचे ज हैं, जिनके पात छप्पर हैं, उनकः भीम गों को श्रेणी में ले लिया है । इस पर मेरा मतभेद है और में उनका मकान मानने के लिए तैय र नहीं हं व्योंकि गरनो के दिनों में उसमें से ध्रम अ ती है, जाड़े में ठंड भाती है, वर्षी में जितना उसकी जगह सूखा होती है उससे ज्यादा वहां टपकता है किसी तरह से वहां बचा नहीं जा सकता। यह छप्पर की स्थिति होती है और उसको ग्रापने मकान मान लिया है। मैं रंगराजन कमेटी की मान्यताओं के प्रति जो शंका उत्पन्न है, वह आपके सामने रखता है। मेरे अनमान से जब 26 करोड़ पावर्टी लाइन के नीचे हैं, उसके बाद मध्यम श्रेणी ग्रीर बाकी श्रेणी के बहुत से लोग हैं। ग्रब दिल्ली में ही ले लीडिए, नौकरी करने वाले जो 1500. 3000. रुपए मासिक पाने वाले हैं, 4000 उनके पास ग्रपने मकान नहीं हैं और जिनके पास हैं, उनके पास एक से ज्यादा मकान हों, ऐसे लोगों की संख्या बहत कम है। आज से साल, दो साल, दस साल पहले ऐसे लोगों की संख्या ज्यादा थी, यह एक धंधा था कि मकान बनाकर किराए पर चढावर उसकी आमदनी खाते थे। परन्तु जिस प्रकार के कानून बने हैं, उसके कारण यह व्यवस्था कम होती चली गयी और हाज एक से ज्यादा मकान रखने के लिए कोई तैयार नहीं है, अधिक से अधिक दो रख लेंगे। जिस

प्रकार से उसका किराया आता है, सारी व्यवस्था से, वह कम हो गया है, इसलिए जो आंकड़े हैं, मैं उन्हीं के प्रति अपनी आंकड़े हैं, मैं उन्हीं के प्रति अपनी आंकड़े वह कर रहा हूं। मेरा अपना व्यक्तिगत गत है, यशप मैं आंकड़े उप-स्थित नहीं कर सकता, आंकड़े सरकार ही देगी, आगे वहा है कि हमारे पास घरों की कमी इससे बहुत ज्यादा है, जितनी हमने वहीं। परातु इसका दूसरा पक्ष आता है कि इसके लिए आप धन देने की व्यवस्था कर रहे हैं।

महोदया, धन देने के लिए आपने ग्नागे वयान दिया है-सेकेण्ड प्लान में ग्रापने 10 वरोड एलोट विया, तीन वरोड़ खर्च हुद्धा। फिक्थ प्लान मे 108 वरोड़ हरिय्नों के लिए रखा गया, 55 वरोड़ खर्च हमा और सिक्सथ प्लान में 353 वरोड रखा गया, 118 वरोड खर्च हुआ। तो प्रश्न यह है कि जो धन ब्राप दे र हैं, उसका सदपयोग कैस नहीं हो रहा है? जमीन पर ितन। होना चाहिए, नहीं हो रहा है, इसवा विचार ग्रावण्यक है। अब हम जो हाउस बैंक बना रहे हैं, यह वहां तक कैसे पहंचेगा। ग्रायने ह**ड**को को जितना पैसा दिया है, उसका पूरा उपयोग नहीं हो रहा है। यह सारी जो समस्यागं हैं, इनको कैसे हल वरेंगे और इसके लिए जो समस्याएं आई हैं, जो कुछ लॉ के अंदर, कान्न के ग्रंवर मार्टगेज ला है या स्टेम्प इयटी है या टेनेन्सी एक्ट है, इनका मेरे मिलीं ने विशद वर्णन िया है, उस पर समग्र रूप से ग्रापको विचार करना होगा। अगर आप हर व्यक्ति के सिर के ऊपर छत देना चाहते हैं, जो कि आज उसके पास नहीं है, वह द्यावाश के नीचे न सोये बल्कि उसके ऊपर छत रहे, तो इन सन्दी चीजों पर आपको समग्र रूप से विचार करना होगा।

महोदय, वर्ड प्रयोग किए गए हैं। दिल्ली में यह डी॰डी॰ए॰ का प्रयोग किया गया है। भेरे मिल ने डी डी॰ए॰ के बारे में कुछ वहा, डी॰डी॰ए॰ में बहुत सारी धांधली हैं। परन्तु एक उप-लब्धि यह है कि जो दाम उन्होंने क

श्री अधिवनी कुमार

उससे 10-20 प्रतिगत रे ज्यादा पर ही सैकडों, हजारों लोगों को दिल्ली में घर उपलब्ध करा दिया है। आज यह घाटे पर चल रहा है, नुस्सान हो रहा है, उसकी क्वालिटी खराब है। यह जो हमारा धनभव है, इस अनभव को देखते हए ग्रागे क्या करना है, इस पर विचार करना 4.00 P.M, होगा । कीन सी एजेंसी लगायेंगे. डी ०डी ०ए .. गवर्नमेट एजेंसीज को ही क्या फाइनांस वरेंगे ग्रीर ग्राज तक के अनभव के हिसाब से जो ग्रप हाएसिंग मासायटीज बनती हैं, कोग्रापरेटिय सो-सायटीज बनती हैं इनके ग्रंदर घाले होंगे ऐसा में नहीं वह रहा है कि घपले नहीं होंगें, परन्त एहां तक हो रहा है सब ी ज्यादा उपलब्धि मझे इसी के अनुमान से दिखायी देती है। मेरी जान-कारी के हिसाब से लगभग 40 हरार हाउसिंग कोग्रापरेटिव सोसायर्ट ज देश में हैं जिनके द्वारा करीब-करीब 28 लाख सदस्य हैं िसने घर बनाए हैं ग्रीर आज तक 6 लाख घर बन भी चके हैं, बनते जा रहे हैं समें प्रगति है। जब घरों पर चर्चा होती है तो मेरा यह सुझाव होगा कि सरकार अवनी स्रोर से डी०डी ए सरीखा प्रयोग द्वार वाम करे, बिल्कुल नहीं वरे यह में नहीं वहता क्यों कि कुछ ग्रंशों में तो करना ही पड़ेगा. परन्त् सहकारी संस्थाएं जहां-जहां बन सकें उनको पर्याप्त मान्ना में सुविधाएं अगर प्रदान की जाएं तो शहरों की समस्या का निदान करने में लाभ हो सकता है। गांवों के ग्रन्दर कुछ स्वैच्छिक संस्थाग्रों को, कुछ प्राइवेट सेक्टर को दिया जा सकता है। व में इन संस्थाओं की बात करता हूं तो उनके साथ मेरी दो बातें हैं। एक सब से बड़ी समस्या आज मकान बनाने के लिए जमीन की द्या जाती है। दिल्ली सरीखी जगह में तो सरकार के ग्रलावा ग्रापको वहीं से जमीन नहीं मिल स ती । जब ग्राक्शन होती है सरवार की लमीन भी दो हुजार रुपये गज, तीन हतार रुपये गन पांच हजार रुपये गज होती है जो साधारण मकान बनाने के लिए उपलब्ध नहीं है वह कर्माशयल परपंजेज ह लिए उ-

युक्त हो सकती है, जो .05 परसेट होंग उनके लिए हो सवती है। आम आदमी की कल्पना के बाहर है। तो मेरा यह सुझाव है कि जमीन कहां से आयेगी और शहरों के अन्दर अगर यह हाउसिंग की प्राब्लम साल्य करना चाहते है तो सरकार को जमीन लेकर कोद्धापरेटिव सोसायटीज को देने का प्रावधान करना च।हिए । जिससे पता हो कि यह इतनी जमीन है और इतना जमीन वा आस्ट पर स्ववेयर फुट है और 200 रुपये प्रति वर्ग फट ग्राज जो पक्के मनान हैं मल्टी स्टोरीड की कास्ट जाती है। उसको छोड कर ढाई सी, तीन सी रुपये प्रति वर्ग फट में एवरेज आदमी को पक्का मल्टी स्टोरीड मनान मिलने की मध्यम श्रेणी, लो इन्तम ग्रप, मिडल इन्तम ग्रप को वल्पना की जा सवती है। परन्तु केवल फाइनांस देवर प्राप सोना चाहेंगे तो यह समस्या हल नहीं होगी, उसके साथ जमीन की व्यवस्था वरने के प्रति भी सरवार को जागरक होना पड़ेगा। गांवों में भी गरीब प्रादमियों के घरों की बात ग्राती है तो उस के लिए जमीन वहां से ग्रायगी, जमीन वहां से मिलेगी ? सरवार को उसके लिए जमीन देने की व्यवस्था गरनी चाहिए ग्रीर वहां भी मेरा वहना है कि यदि ग्राप प्रोत्साहित वरेंगे तो कुछ लोग वहां जाकर इस प्रकार से मणान बनाने की व्यवस्था कर सन्ते हैं। ग्रब एक ही बात मैं वहंगा ग्रापने एक बैंक बना दिया है है इवकार्टर बना दिया, यदि इसका सारे देश में करना है तो एक तो इसकी ब्रांचेज बहुत सारी होनी चाहिए स्टट कैपिटलज में होनी चाहिएं और आगे चल कर िले-िले में भी जानी चाहिएं ताकि लोन लेने वालों को भी सविधा हो। इसमें तीन प्रवार के लोग धार्येग। ग्रकेले व्यक्ति ग्रायमे, सिमल इंन्डिविजग्रलज आयेंगे, को आएरेटिव से स्पर्ट ज अपयेगी जो लोग इसको कोलोनाइज बनके मकान बनाते हैं इसके ऊपर ग्रंकुण कैसे रखना है यह एक भ्रालग विषय है पान्स् उन्होंने भी कुछ मनान बनावर दिए हैं ह लांकि इसमें से उन्होंने कुछ बालाधन कमाया है, उसके ऊपर ग्रंकुण लगाना सरकार का दायित्व है ग्रीर हाउसिय

को अगर इंडस्टी के रूप में रखकर उनकी जमीन का कन्स्ट्रक्शन कास्ट प्रोफिट देकर हम करना चाहेंगे तो इसके अन्दर एक सुविधा हो सकेगी। अंत में एक विषय की स्रोर ध्यान स्नाईण्ट करके मैं ग्रंपनी बात समाप्त कहंगा। कई बार देश में वालेघन की चर्चा आती है। अब इसकी चर्चा ग्राती है तो हर साल, दो-चार साल के बाद सरकार कोई न कोई योजना निजालहर लाती है, वक न कुछ रारती है और इस प्राार की भी चर्चा चली है क्या वालेधन का, जो किसी तरह में निशल नहीं रहा है, बन्द नहीं हो रहा है, शामे बन्द होने की संग्रावना हहीं दिल रही है, क्या इस हास्किय वे बाम में इतका उपयोग करतेने बारे में सरकार सोच साती है ? आप घर बनायो, लोगों को उन्ने के लिए दो, उन्ने जिल्लामा लो और इतके लिए जो आप इन्वैस्ट ारोगे उसके लिए हम छापको कुछ मनित दे माते हैं। एक बार घर तो लोगों को मिलता चाहिए। आज जैन मेरे मिलों ने वहा कि हर पंचवर्षीय पोचना के बाद बेघर लोगों की संख्या बढ़ती चली जा रहा है, इसको यदि हम समाप्त करना च हते हैं तो हनको कोई एक प्रोग्राम

संत में इतना ही बहुंगा कि जो आपने 100 करोड़ का लिखा है मेरे हिसाद से अगर आज जितने मकान हमको चाहिए दस हजार इपये प्रति महान भी रखा जाए तो दो हजार करोड़ रुपये की धनराणि की आवश्यकता है। यह कारा ध्विन्यों के हाथ से निकल सकता है। बैंड को लोन देने के लिए आगे आना पड़ेगा। उप समाध्यक्ष महोदय, मेरा ध्वाल है कि हमारे मंत्री जी समाधिस्थ हो गए हैं, पता नहीं सुन रहे हैं या नहीं सुन रहे हैं? मेंने शंका व्यक्त की है। या फिर बहुत ध्यान से सुन रहे हैं।

लाना पड़ेगा, कोई साहिस्य बदम उठाना

पडेगा ।

उपसभाष्यक (श्रो हेच हन्मनतप्पा) : समाधिस्य होते का मतलब है बहुत ध्यान भिमन रहे है । श्री श्रश्विनी कुमार : मैंने इंटरप्ट कर दिया इसके लिए क्षमा चाहुंगा। ग्रंत में मेरा इतना ही निवेदन है कि श्रापने जो सी करोड़ कैंगिटल रखा है, यह बहुत कम है इसको ग्रागे 500 ग्रीर हजार तक ले जाइए। मैं एक बात ग्रीर बहूंगा कि बैंग के डायरेक्टमं का जो ढांचा है उसके: ग्रंदर जन-प्रतिनिधि, बोरोअर्स रिप्रजेंटेटिय रखे जाएं। इन्हीं शब्दों के साथ ग्रपनी बात समाप्त करता हं। धन्यवाद।

SHRI P. N. SUKUL (Uttar Pradesh); Mr. Vice-Chairman, Sir, I am really very grateful to you for giving the this opportunity to speak on this important piece of legislation. I welcome the National Housing Bank Bill and whole-heartedly support the proposal. I welcome it more because it is being brought for consideration before the House during 1987 which, as some of my friends have already said_ is the year dedicated to shelter or "Home for the Homeless." This is the United Nations Year of Shelter" and in this very year our Government has come up with a laudable proposal of setting up the National Housing Bank. I welcome it because it Is going to accelerate the pace of house construction in our country. As some of my friends said in his Budget speech this year, the Prime Minister himself had emphasised the need for stepping up housing projects. It is towards (ful filling) that need that this Bank if now proposed to be set up. This Bank is going to give loans, advances, tech nical and administrative assistant and guidelines to the Housing Finance Institutions in the country. Tha way it will definitely result in stepr ing up the house building projects in the country.

The three barest minimum necess ties of all human beings are not *kapada aur makan*, i.e. food, ctothin and shelter. Now, it is a matter great satisfaction that in the field production of foodgrains we are » ready self-sufficient. We are al

[Shri P. N. Sukul]

315

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self-sufficient in the matter of clothing. It is only in this third aspect, i.e. housing facilities, that we are still lagging behind. As our hon. State Minister has already informed the Parliament in the other House the other day, by 1990 as many as 4 crore housing units will be required in our country. I was just talking to the Urban Development Minister. She told me that for every housing unit under the Indira Vikas Yojana, 10,000 or more than 10,000 rupees are being given. It means that the average cost of a housing unit, one-room apartment, cannot be less than Rs. 10.000. If it cannot be less than 10,000 for one unit, what will be the cost of 4 crore units. 40

जरूरत होगी। Such a huge amount of money will be needed for meeting the requirements squarely by 1990, i.e. in 2-1/2 years. If in 2-1 [2 years we are supposed to construct 4 crore housing units, then a lot of funds are needed. There are Housing lopment Boards in almost all the States. HUDCO is there. If you add up all the capital at their disposal, it does not come to more than Rs. 3.000 crores. We are 3spending Rs. 3000 crores per year—not more than that, maybe less than that—on housing projects. We are supposed to construct 4 crore housing units in 2-112 years. It is impossible becaue it means that should construct every year we crore houing units. Then only we will be able to meet the demand that will be there after 2-112 yews in 1990. If the cost is Els. 10.000 crores then for constructing 1.6 crores units every year, we beed Rs. 16 000 crores. Instead of Rs. 16.000 crores, we are spending only Rs. 3.000 crores which means 18 per cent or 19 per cent or at the most !0 per cent. And 80 per cent will emain to be done. It means that we ire not going to meet that reauire-nent. My friend, Mr. Ashwani tumar was saving that our Governmnt is committed that by the turn the century, it will be able to provide houses to all Very humbly I want to correct him that our Goa-enunent has never claimed to do this. Yes, it has said, health for all. But 'houses for all' is something which our Government has not committed yet. It wants to consruct more houses, it wants to create the infrastructure for that. But don't be under this impression that by the year 2,000 we will be able to provide one house to each family. That is well-nigh impossible.

Now, Sir, as regards this Bill, my suggestion is that this Bank should also directly construct houses for the people. It aims at financing the institutions, lt must also directly construct houses because it ts going to give guidelines to the States. also going to have supervision. It is if possible, it should construct houses directly for the people in all parts of the country. And as my friend was just saying from the other side, it should also finance the housing cooperative societies, not only the housing but also the finance institutions operative societies. It should finance the State Housing Development Boards also because they also give funds. If you ore going to provide funds for purpose of house construction, then the Bank can very well give this assistance to the existing State Housing Development Sir, even though Boards also. Bill at present contemplates only the headquarters at Bombay, in my humble opinion, there should be a branch of the Bank in each State because it is going to provide guidelines and necessary State. How can you assistance to each provide this from Bombay You cannot. So. there must be oroner co-ordination. Therefore, there should be one branch of the Bank in, each State. So Iong as we cannot have one branch in each State, at least there should be 5 regional branches in the west north, south and east centre. There should he at least 5 regional branches That will facilitate co-operation and coordination with the States and the Central Government also.

[THE VICE-CHAIRMAN, (SHRI JAGESH DESAI), in the Chair.]

Sir, it is mentioned in the Bill that there can be a maximum of 15 Direc tors including the Chairman. If the Chairman and the Managing Director is one and the same person, then there will be 14 Directors. In this Sir, it is said the connection. Chairman's term will be for 5 years, but the term of office of certain other years. members will be three This unjust and improper. The term of all the Directors should be for 5 the case of years except in Govern nominees. Suppose a man is elsewhere: transferred posted or then, of course, a substitute has to be apnointed. But otherwise the term should be 5 years for all. As regards number Directors from the of the officials of the State amongst Government, this number is much than what is required to be States. I there. We have so many suggest that at least 10 members should be there from ten major States instead of two. The Govern ment of India is having three Direc tors.....

AN HON. MEMBER: Yon want 25 Directors?

SHRI P. N. SUKUL; Of course. What is wrong? You are going to have an Executive Committee. If you are going to have only fourteen or fifteen directors what is the need for an Executive Committee? An Executive Committee needs to be there only if the number of directors is much more, say, 25 or 30. Then, you can have an Executive Committee of five or ten members. This will look after the day-to-day affairs. Otherwise, if the actual number of directors is going to be less, you do not need to have any Executive Committee at all and the Board itself can act as the Executive Committee.

Then clause 7(4) says: "Notwithstanding anything contained in sub-sections (1) and (3), the Central Government, in

consultation with the Reserve Bank shall have the right to terminate the term of office of the Chairman or, as the case may be, the Managing Director, at any time before the expiry of the term specified under sub-section (1)

1987

I do not know why this provision has been made here because in clause 8, you have already laid down the disqualifications. The criteria have been laid down under which a person can be disqualified. When the disqualifications have already been enumerated, I do not know why this provision has been made. I would request the hon. Minister to kindly look into this aspect also.

Clause 9(1) (b) says that if a director is absent without leave of the Board for three or more consecutive meetings thereof, his seat shall thereupon become vacant. Well it can be there; it may be there. But we should also take into account cases of indisposition. A director may be indisposed and he may not be able to attend the meetings. If you come to know that he was really indisposed, this can be waived in his case. Clause 11(2) says:

"The Chairman, or, if for any reason he is unable to attend a meeting of the Board, the Managing Director or, in the event of both the Chairman and the Managing Director being unable to attend a meeting, any other dierctor nominated by the Chairman in this behalf and in the absence of such nomination any director elected by the directors plresent from among themselves at the meeting, shall preside at the meeting."

Why should he be nominated by the Chairman Why should there be nomination by the Chairman? The general rule is that if the Chairman or the Managing Director is not present, those present can elect a director from among themselves as the Chairman for the meeting. This pro

[Shri P. N. Sukul] vision is already there in this clause. Why should there be nomination by the Chairman? Why should he say that such and such person will preside in his absence? This is not proper. This is not in the larger interest of the Bank and this would create heart-burning and things like that.

As I said, the Executive Committee as contemplated in clause 12 becomes redundant if the number of directors is kept as such. The number should be more. This can be done only by including more representatives of the State Government because the actual work will be done in the States. The States will be directly involved. Therefore, a larger representation needs to be given to the States in the Bank.

I would also like to suggest that as regards houses to be constructed by various agencies, it must be ensured that each needy family gets a house before a person is allowed to have three, four, five or ten houses; one in Delhi, one in Calcutta, one in Lucknow etc. Some mechanism should be evolved to eusure that each person, each needy family, gets one house before a person is allowed more than one house, half a dozen or a dozen houses.

In the end, before I wind up, I would like to place on record my endorsement of the views expressed by our hon. friend, Shrimati Pratibha Singh. When she spoke she talked about the Rent Control (Amendment) Bill Ten days, or, may be, two weeks ago. she told me that the Prime Minister nad himself told her that the Rent Control (Amendment) Bill would come up before Parliament. But now it is not going to come up. Yesterday there was a meeting of the Consultative Committee of that Ministry and there the people have been told that it is not coming. Why? It is very much needed (Interruptions). I am not a member of that Consultative Committee, that is why I am discussing.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Do not refer to the Consultative Committees meeting.

SHRI P. N. SUKUL: We are all Members of Parliament. We know what is happening in this or that committee. We are supposed to know such developments.

This is indeed bad. The Bill needs revision. As she was saying, there are government officers or officials who have got loans and constructed their houses and to repay those loans they have given those houses on rent for some time. When they retire they need those hou:es for themselves, but they are not in a position to get back those houses because those who are living there are not willing to leave. They will neither construct their own houses, nor leave the houses of poor officers, middie class people, who need their own houses badly. Therefore, the change is needed beyond the rent of Rs. 3000 per month Up to that no change is needed. Do you think, for those who are paying Rs. 3000 or more by way of rent per month, it will be difficult to afford another house anywhere in Delhi? They can very well afford. So, this Delhi Rent Control (Amendment) Bill must be brough' before the Parliament for consideration. I am sorry to say that there are certain vested interests who, despite the willingness of the Prime Minister, are trying to stall this Bill and they are not allowing it to come before the Parliament. It it in the best in- terest of the people of Delhi and the Government that this Delhi Rent Control (Amendment) Bill comes before us for passing.

With these words endorse and fully support this Bill.

SHRI P. BABUL REDDY (Andhra Pradesh): Thank you for giving me this opportunity. This Bill to constitute a National Housing Bank in the International year of shelter' is certainly a matter to be welcomed Sir, today the shortage of dwelling

units in this country is really staggering. Beyond dispute shelter is one of the basic needs next to food and clothes. The Minister of Urban Development herself stated recently that the shortage of the dwelling units in this country is of the order of 30 million. Unofficial estimate made by a group of intellectuals shows that it is actually 105 million dwelling units. Even if we go by the statement of the hon. Minister that we are short of 30 million dwelling units, how can we the avowed object of having of achieve housing plan that by the end of 2000 A.D. nobody would be without a shelter? We have resolved that no man without a shelter shall enter into the 21st century. resoive. (Interruptions). Now let us look into We started the present position. 37 years back with our Constitution aiming at a socialistic pattern of society. We are going to celebrate 40th year of Independence and it is after 37 years of our Constitution. Today we have 37 per cent of the population under the poverty line. That is why I started with 37th year of our Constitution. Egalitarian society is our contemplation. But today after years of Independence, what is the position? All are equal in the eyes of law, no doubt, but one is .living in a palace or in a flat costing Rs. This is 1.5 crore in Malabar Hills. exaggeration. There are flats which are worth more than Rs. 1.5 crore. One is living there. One has his home in a drainage pipe at the same place in Bombay. About 45 per cent of the people in Bombay city, out of one crore, live in slums And five lakhs of people are on the foot-paths. This is the egalitarian society we have achieved after 40 years of Independence! One is in a palace; another is in a drainage pipe; another is in a slum; and the fourth one is on the pavement under the canopy of the sky!

The position of those in the rural India is still worse. Eighty per cent of the peope live in rural India. In Bombay city, 90 per cent of the textile

workers, who are some lakhs in number, leave their families in the villages and live a forced life of a bachelor— about 21 people in the same room. They have not only to go to bath room in the queue but also have to sleep by turn. One man sleeps for four hours between 8 and 12; another, man can sleep between 12 and 4 in the same room. This is the position. I had the good fortune to see a picture about 20 years back which won a Russian award. A man comes across a purse lost by a rich man. And he goes to deliver the purse to that man. This poorman is living in a room where there are 21 persons and he goes to deliver the purse to a man who is alone in 21 rooms. So there are 21 persons in one room and there is another man living fin 21 rooms alone.

This is the position, T am not saying that people do not know about it. But we must be conscious of this. Any amount of effort to boost up housing activity is certainly a very welcome step.

Now I would like to make a few suggestions how this should be implemented. Now the object of this National Housing Bank is to promote, support, strengthen and aid the housing financing institutions and also to advise the State Governments and the Central Government, local bodies on the housing policies. That seems t_0 be the object. What I would like to say is, it is no use saying that for these poor people we will lend money at the high rate of interest of 12 per cent, 14 per cent 18 per cent. Whatever be the administrative expenses the Government should bear. Just like in Karnataka, the ryots are given loan at 7 per cent. At 7 per cent the Reserve Bank of India makes the loan available and the Government itself bears administrative charges of 5 per cent. the The farmer has to nay only 7 per cent interest which the Reserve Bank of India is That is whit the Karnataka charging. Government is doinig In somewhat similar way, we know that the

[Shri P. Babul Reddy]

323

Central Government is giving Rs. 1800 crores as subsidy for fertilisers, Rs. 1500 crore for food. Like that for housing also the Central Government should do it, because this is an equally important thing. It is no less important thing. They should subsidise the balance of interest. The administrative charges they should not pass on to the poor. At any rate, I would like to plead for those who want to build a house with less than 500 sq. metres...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You mean square feet.

SHRI P. BABUL REDDY: I am sorry, Sir, 60. sq. metres, or 500 sq. feet. I thank you for the correction. Sir, I thank you for the correction. It should be 500 square feet and the loan should not carry more than seven per cent of interest. For those who want t_0 build luxurious houses, you should not give a loan at all. For any person who wants to build a house in an area more than 100 square metres, a loan should not be made available. If one wants to build a luxurious house, let him build it, but no loan should be given for the purpose.

What is happening now is that everybody in this country thinks that wherever he is working, that place is his own. If it is a railway employee, even if he is a Gateman, he •thinks the trains are his and that he should travel by first class. I do not know whether it has come to your notice, but a senior Gateman in the railways can travel by first class. I don't grudge it provided others also can rto so. Persons who are working in the banks think that the money there is theirs. They get a loan of one lakh or one and a half lakh rupees for building houses at seven per cent interest, and in ten years whatever a bank employees pays goes towards renavmont of the nnncioal and not the Interest. But others do not get

this kind of a benefit. So, simply because a man is working in a bank he thinks it is his money whereas actually it is the depositors' money. My point is that a poor man-wherever he works does not matter— should get this benefit. If there is a poor man, wherever he is working; —he may be working in the railways, in a nationalized bank, in the public sector or private sector or whatever it is-let him get it. If he wants to construct a house within 500 square feet, he should get a loan at seven per cent interest. People who want to construct houses in an area between 501 and 1,000 square feet should be charged interest at 12 per cent for the loans they get. Above this level no loan should be made available. Beyond this level if somebody wants to construct a house, let him go on his own steam. So, this is one of my suggestions.

After all, the Government must be an ideal employer. Therefore, ail Government employees and all public sector employees should be given accommodation on a footing. More houses should be war built. But what is happening now? Even highly-placed officers in the Subordinate Judiciary are transferred from place to place from time to time. Officers like Subordinate Judges and District Munsifs do not get proper accommodation. So. what are going to do now in Andhra they Pradesh is that year after year such officerswill be provided with houses within the court campus itself So that they do not have to travel in the same buses along with the criminals whom they try and convict and so that they can stay and live there decently

Another suggestion I would like to make is that private industrial units must be compelled to provide dwelling units for their employees. They may say, where is the money? Through a refinancing system the National Housing Bank can advance the money and recover it from the industry itself. So, they should instist on that.

Then, incentives must be given under the Income-tax Act, Wealth Tax Act and Gift Tax Act. For example, in the United States, many of our people who go there purchase their own houses for the simple reason they are given a lot of incentives if they purchase their own houses. They pay by instalments through the bank and when they pay the instalments they get very good relief in their income tax. The result is that building activity in America has gone up by leaps and bounds in the last ten years. Because so many incentives are given to people purchasing their own houses, there is so much demand for owning houses and naturally it boosts the building activity. Therefore, these taxation laws should be suitably amended.

Another suggestion of mine is with regard to the Urban Land Ceiling and Regulation Act. I describe it, without any fear, as an antipeople Act. This Act has ruined urban house building. In urban areas this Act has boosted the prices of land like anything. From 1976 till now, within these 12 years, the prices of urban land, even of lands five miles away from the urban boundary, have gone up by 10 to 20 times. In some places the price has gone up Dy a hundred times. I know of a case in Hyderabad where it has gone up by a thousand times. This happened after this particular Act came into force. J tell you, Sir, in Hyderabad, there are hundreds and thousands of acres of urban land within the city. In Begumpet each compound has 50 acres of land. The Government cannot take them over because of litigation. The prices are going up. At the time when the Urban Land Ceiling Act came, the price of land in Begumpet was about Rs. 20 Rs. 15 per sq. yard. Now it is Rs. 1,000. Nobody can sell now. Nobody can purchase now. This Act was brought at that time as a vote-catcher. It is just like the land ceiling Act which has come and has been put into the cold storage. This has been brought as a vote-catcher. With the then

Minister who had brought forward that Act, I had an occasion to discuss. The poor man was himself not aware of the provisions of the Act.

This Act, now it has been realised, has done more harm. Without any fear of contradiction, I may say on the floor of this House that this Act has done more harm and damage to the very cause for which it was brought in these 12 years. It has not advanced the purpose at all. This Act must be scrapped and then, some provisions should be made. If a person is building a tenement on not more than 200 sq. ft., 300 sq. ft., 400 sq. ft., then, he must be freely allowed to build.

Finally, I would say, this National Housing Bank has got the power to borrow money. Of course, it has been tried also. I am once again repeating. There is a big menace of black money in this country. Just like the rural bonds etc. if anybody lends at 7 Per cent to this Bank for five years and cannot withdraw, he should not be questioned. At least the money is now coming out for a good purpose. Not that I condone them, not that I encourage them, but when there is an evil, you must find a remedy. It is in that spirit that I am saying, not in admiration of them or to provide relief to those people who have been economic offenders, not that. If we are going to get out of these Rs. 40 000 crores, Rs. 15,000 crores or Rs. 10.000 crores as funds for this National Housing Bank, it should serve a very good purpose. This is my last sugeesetion ,Sir.

Thank you once again.

श्री विटठलभाई मोतीराम पतेल : (गजरात): उपसभाध्यक्ष जी, यह बिल लाने के लिए में मंत्री महोदय को धन्यबाद देता हं। यह नेणनल हाउसिंग बोर्ड बनाना बहुत झावश्यक था और खुद प्रधान मंत्री जी ने गृह में इसका आण्वासन दिया था। ग्रत: एक आश्वासन तो पुरा हुआ। प्रधान मंत्री जी ने दूसरा झाण्वासन दिया था कि अरवन लैंड सीलिंग एक्ट में भी हम ग्रुमेंडमेंट लायेंगे

[श्रो विर्ठतभाई पातीराम प्रदेती **ग्रौर** प्रधान मंत्री जीने यह भीक**हा** था कि ग्ररवन लैंड सीलिंग एक्ट से कोई कायदा नहीं हुआ है, उसका जो उद्देश्य था वह उसमें सफल नहीं हुन्ना है। हमें सन् 2000 तक जो सबको मकान देने हैं तो इसके लिए हरसाल 32 लाख मकान बनाने पड़ेंगे। 32 लाख बनाने होंगे तो कितना पैसा चाहिए यह भी सोचना पडेगा। नेशनल हाउसिंग बोर्ड के 5 सौ करोड़ से कुछ होने वाला नहीं है। यह तो इस हिसाब से एक मामली रकम है । ब्राज तो जो हाउसिम एं टिविटी जे हैं वे लगभग भर सी गयी हैं। ये कैसे जिंदा हों। ज्यादा हाउसिंग किस तरह से बनें चाहे कोई भी इंस्टीटयशन बनाये. कोग्रापरेटिव हार्डीसग वाले बनायें या कोई दूसरे बनायें लेकिन किस तरह से ज्यादा मकान वर्ते यह देखना पडेगा। जो स्टेटिसटिक्स हैं उसके मुताबिक 4 करोड़ 9 लाख मकान हमें चाहिए। 13-14 साल में हमें इतने मकान बनाने हैं तो इसके लिए कितना पैसा चाहिए होगा। सुकूल जी ने बताया कि 40 हजार करोड़ रुपये चाहिए । यउ कहां से भ्रायेगा, गवर्नमेंट का क्या प्लान है नेशनल हार्डीसन पालिसी इससे पहले लाने की जरूरत थी, अब प्रारही है, लेकिन ठीक है। दूसरा भी कब आयेगा? प्रधान मंत्री जीने कहा था कि जल्दी ग्रमेंडमेंट लायेंगे। ऋरवन लैंड सीलिंग एक्ट में अनेंडमेंट लाने की बात 4 याल से चत रही है लेकिन अपनी तक नहीं हुआ है। यह क्यों नहीं होता है, यह मेरी समत में नहीं ब्राला है। कमो हम हाउस में बताते हैं कि हमते राज्यो को पूछा है। ऋरे, सभी राज्य कमी सड़बत नहीं होंगे। राज्यों में भी काफी भ्रष्टाचार चलता है। यह अर्थत **लैंड** सोतिंग एक्ट का मतलब हो भ्रष्टाचार है। पूरा पैता खाकर, सैक्सन 20 और 21 के अध्दर पैसा खाकर अवाट करते हैं। पैता नहीं देता है तो उसको अगट नहीं करते हैं। तो ऐवा कानुन तो नहीं होना चाहिए कि अध्सम से पैता खाए जाओ और मकान भी नहीं बते। इतसे फायदा क्या हुना? रे बताऊं न्नापको कि इस

ग्नर्बन लैंड सीलिंग एक्ट के नीचे सरप्तस लैंड 1,66,192 हेक्टेयर जमीन तय की गई है। इतनी सरप्लस लैंड है। पोजेशन कितने का लिया, 3.852 हेक्टेयर का ग्रीर 121 हेक्टेयर का कन्स्ट्रक्शन किया। भ्रगर इसी तरह लैंड का इम्प्लीमेंटेशन करना है तो इसका मतलब यह है कि ग्राप इम्प्ली-मेंटेशन करना ही नहीं चाहते श्रौर इसी की वजह से नया मकान नहीं बनता है। सरकार को इसके बारे में सोचना चाहिए। ग्रंडर सैक्शन 20-21 गवर्नमेंट ने रिलीज कितना किया 40,419 हेक्टेयर श्रौर यह भापके बम्बई में तो एक पेटी, दो पेटी का सवाल होता है। एक हेक्टेयर का दस पेटी होता है 15 पेटी होता है।

जंपसभाध्यक्ष (श्री जगेश देसाई) : पेटी के मायने क्या हैं ?

श्री विठ्ठलभाई मोतीराम पटेल : 10 लाख 15 लाख, तो कितना पैसा भ्रष्टाबार में चला जाता है? यह सब सोचने का है। ऐसा नेशनल हाउसिंग वैंक को जल्दी से जल्दी लैंड सीलिंग एक्ट में भी अवेंडमेंट लाता चाहिए। दूसरा, कन्स्टब्शन एन्डीबिटी एक ऐसा धंबा है जो ज्यादा से ज्यादा लोगों को रोजी दे सकता है। एग्रीकल्बर के बाद सब से ज्यादा रोजगार देने वाला अगर कोई विजनेस है तो कल्स्ट्रक्सन एक्टोविटी है। ग्रार वह ठीक तरह से चले तो ढाई करोड लोगों को रोजी दे सकता है। लेकिन आज लैंड सोलिंग एक्ट की वजह से कत्स्टकगत एक्टोविटी ज्यादा नहीं चल रही है। सरकार को देखना चाहिए कि बिततो ज्यादा यह एक्टोविटी चलेगी उतना ही ज्यादा लोगों को रोजी मिलेगी। एक नेसनल बिल्डिंग आर्गे-न इजेसन के सर्वे के प्रवृत्तर कस्प्युस्सन एक्टोबिटीज में एक करोड़ इस्वेस्टमेंट करेंगे तो दो हजार तीन सौ लोगों को परवार्नेड रोजाार विजेगा । दूसरे में इतना नहीं निजेगा। सरकार को सोबता चाहिए कि कल्स्ड्सान एक्टीविटीय में आगे वहें। दूसरा यह वैंक एक्ट में तो प्रोविजा इन्होंने नहीं किया है कि कितके लिए पैसा यूज करेंगे सिर्फ [2 DEC. 1987]

329 The National

Housing

330

फाइनेंशियल इन्स्टीटयशन को देने की बात किया है। अब इससे तो जो स्टेट में हाएसिंग बोर्ड होगा हाएसिंग फाइनांस कार्परिशन होगा उसी को पैसा देना है। तो पहले उसमें प्रायरिटी भी रखनी पड़ेगी कि वीकर सेक्शन, मिडल क्लास उनके लिए पहले मकान बनाने चाहिएं। वह मकान जो बनाने वाले हैं उनके लिए भी कंडीशन श्राप करिए कि किसके लिए ग्राप नेने के लिए ग्राए हैं, पहले तो बीकर सैक्शनज श्रीर मिडल क्लास में देना चाहिए ग्रीर बाद में ग्रपर संबंशन में देना चाहिए। तो यह प्रोविजन इसमें है ही नहीं। श्रापको यह करना पहेगा। देखिए जितने पटटी वाले हैं उनको तो पहले मकान देने चाहिए। इदिरा जी ने योजना बनाई गांवों में काफी लोगों को मकान मिले हैं, छोटे-छोटे मकान मिले नेकिन मिले तो हैं। जहां जहां छत नहीं थी वहां उनको छत मिली हैं। इसी बैंक को भी यह देखना चाहिए कि दस लाख से जितने बड़े शहर हैं वहां 29 परसेंट नोग स्मियों में रहते हैं, हटस में रहते हैं, उनका ख्याल भी पहले चाहिए जिनके पास मनान बिल्कुल नहीं हैं। उनके लिए ज्यादा मकान बनें। यह उनको देखना चाहिए। दूसरा यह बैंक में तो डायरेक्टर 13 बनाने का लिखा है चेयरमैन होंगे तो वह 15 हो जायेंगे । जब इतने डायरेक्टर होंगे तो क्या काम नहीं चलेगा ? रिजर्व बैंक के कितने हैं ? रिजर्व बैंक के दो हायरेक्टर हैं।

माननीय सदस्य : हडको का एक तो कोई है नहीं।

श्री विठठलभाई मोतीराम हां, हडको नहीं है। इसमें लिखा है कि भाडिटर, फिर हाऊसिंग वाले, इंजनियरिंग. सोशोलोजी, फाइनेंग्स, लॉ, मैनेजमेंट, कापरेट प्लानिंग यह सब मिलकर उनका होगा तीन. उसके बाद रिजर्व बैंक के दो होंगे धरे भाई, एक आफीसर से काम नहीं **मलेगा** ? रिजर्व बैंक का एक धाफीसर हायरेक्टर होगा तो नया काम नहीं हो

सकता ? सेंट्रल-गवर्नमेंट से श्रापने कहा है तीन, अब सेंट्रल गवर्नमेंट के भी तीन, दो स्टेट गवर्नमेंट के ग्रीर जनता की कोई नहीं। तो जो लोग मकान बनाने वाले है, हाऊसिंग कापरेटिव वाले हैं , उनमें से भ्रापने किसी को नहीं रखा। इसके लिए भ्रापने लिखा ही नहीं है कि उनको भ्राप रखेंगे या नहीं रखेंगे ? तो मेरा अनुरोध है कि पव्लिक के लोग भी इसमें होने चाहिएं, खाली आग अधिकारियों से इसको चलाना चाहते हैं तो यह कोई काम ऐसा नहीं है कि फाइल देखकर या कानज देखकर काम होगा, कि यह कानून नहीं है, वह कानून नहीं है, इसमें प्रिकटवल काम करना होगा। अगर आप प्रेक्टिकल काम नहीं करेंगे तो वैंक का जो उद्देश्य है वह ठीक तरह से सफल नहीं होगा । इसलिए द्याप इसमें श्रमेण्डमेण्ट करें श्रीर लोगों के प्रतिनिधि को भी स्थान दें। ऐसा कुछ श्राप की जिए ।

ब्रापने लिखा है कि जो इंस्टीटय्शन पैसा मांगेगी, उससे जब चाहे, जो चाहे स्राप पेपर चाहेंगे, उसकी देना होंगे। यह संशय जब आपको पहले से ही है विः चोर को आप पैसा दे रहे हो तो आप यह देते ही क्यों हैं। यह पहले से भ्रापको शंका क्यों ? इसके बाद भ्रापने वहां है कि जो डायरेक्टर होंगे, उनको श्रोथ लेनी होगी कि बैंक को कोई एक कागज बह किसी को नहीं दिखाएंगे। वह किसी को दिखाएंगे नहीं, दूसरे का देखेंगे। यह कैसी बात है। स्राप स्टेण्डर्ड दोनों का एक ही रखें। जब **भाष हो। नहीं दिखाएंगे तो दूसरे** का क्यों देखेंगे । (व्यवधान) ... ग्राप पहले से ऐसा मानते हैं कि यह चोर है ग्रीर चोर मानकर भ्राप चलेंगे तो नाम चलेगा नहीं ।

अभी किसी साथी ने डी०डी ाए० के बारे में कहा । मुझे मालुम है सन 1982 में सेल्फ फाइनेसिंग स्कीम डी डी ए० ने डिक्लेयर की ग्रीर उस समय 98 करोड़ रुपया उन्होंने इक्टुठा किया । श्रभी तक एक मकान नहीं बनाया, कोई अभी प्लैन नहीं है श्रीर श्राप कहते हैं गवनैमेंट

श्री विष्ठलभाई न तीराम पटेल] ने बैन किया है कि 45 बाई से ज्यादा ऊंचा मुकान नहीं बनाने का । अरे भाई, नहीं बनाते तो उनको आप किसी तरह का इंटरेस्ट भी नहीं देते ग्रीर ग्रापके पास यह 98 करोड़ रुपया मिडिल क्लास का होगा, इसी तरह दूसरों का भी होगा । यह छह साल हो गा, लोगों को आपने जवाब भो नहीं दिया, न िसी का पैसा बापस देते हो । अगर गवर्नमेंट ने बेन किया है तो डी डी ए० भी गवर्नमेंट की है, तो गवर्नमेंट के संथ बैठ≅र ग्राप छह साल में इसका निकाल नहीं कर सकते कि कितनी ऊंचाई देना है । मिनिस्टर साहब क्या करते हैं, प्रेक्टिकली आप छह साल में इस ा निकाल नहीं कर सके ? हजारों लोगों का करोड़ों रूप्या डी डी र ए० के पास पड़ा है। ग्रगर इसी तरह का बैंक का कारोबार चलाना है तो माफ करना बैंक का जो उद्देश्य है, वह सफल नहीं होगा । जरा आप प्रेक्टिल बनाइए तो मेरे द्याल से कुछ होगा ।

ग्रमी सेंट्रल गवर्नमेंट ग्रीर रिजवं वैन के अधिकारी हाऊसिंग एक्टिविटीज अरने बाले हैं, वह लोगों को एडबाइस देंगे, गाइड दरेंगे उनको, जो जमाने से यह जाम करते आए हैं। जो लोग जमाने से हाऊसिंग ा काम करते आए हैं, चाहे हाऊसिंग बोर्ड हो या हाऊसिंग फाईनेंस कारपोरेणन हो, उनको तो एडवाइज करने की जरूरत नहीं है। यह सब लिखने की जरूरत ही नहीं थी। कई चोजें ऐसी हैं, जो नहीं होती थीं। आपता काम फाइतेन्स करना है, फाइनेन्स वारने के लिए ग्रापने वैंः वनाया है। फिर गाइड करना, यह करना, वह करना, अब जो आदमा काम करना है, वह ग्रापको गाइड करेगा या बात उसकी गाइड करेंगे ? तो मंत्री जी यह जो गड़बड़ी जैसी है, इसको धाप ठीक कर दीजिए और बीचका आदमी जरूर रिखए । धन्यवाद ।

श्री शरव यादव (उत्तर प्रदेश) : महोदय, मैं सिद्धांतत: इस बिल का समर्थन करता हं, लेकिन कुछ शंकाधों के साथ। आप यह जो नेशनल हाऊसिंग बैंक बना

रहे हैं ग्रौर उसके लिए जो यह बिल ल ए हैं, इसके बारे में मैं कुछ कहना चाहता ਨੂੰ।

Bank Bill.

1987

महोदय, इस देश में समस्याओं का श्रंत नहीं हैं। मेरे पूर्व-वक्ताओं ने अभी बताया कि सबसे ब्री हालत देश में बड़े महानगरों की है। मैं यह कहना चाहता हुं कि लोग ग्रपने मन से बड़े महानगरों में नहीं आए हैं। वे मजबरी में आए हैं श्रीर श्रा रहे हैं क्योंकि गांव के रोजगार धीरे-धीरे समाप्त होते ज**रहे हैं । गांव** में बेरोजगारी बढ़ती जा रही है। गांव के उत्पादनों के दाम कम मिलते हैं और ग्रामीणों का शोषण होता रहता है। इस कारण लोग ग्रपने पेट की ग्राग बुझाने के लिए महानगरों की तरफ दौड़ते चले घाते हैं। अभी थी बाबल ऐड़ डीजी ने बता**या** कि बंबई में किस तरह लोग रह रहे हैं। मैं उसके विस्तार में नहीं जाना चाहता लेकिन जो लोग गांव से महानगरों में आये हैं उनकी हलत बहुत बुरी है। हालता ऐसी है कि ट्रेन में सफर करनेवाला जब महानगर के भीतर घुसता है तो ऊब जाता है जब वह देखता है कि यहां लोग किस तरह बसे हए हैं । कैसे जिंदा रहते हैं। सभ्य दूनियां के लोग जब इस देश में अग्ते हैं तो वह देखकर हैंरान रह जाते हैं। तो मकान बनाने की और लोगों को महैया कराने की समस्या एक वडी समस्या है। ग्रापकी सरकार ने पिछले बजट में यह विश्वास ग्रीर संकल्प व्यक्त किया है कि ग्राप इस सवाल को हल करना चाहते हैं। ग्राप यह जो बैंक का विल लाए हैं, उसको क्लाज बायक क्लाज देखने के बाद मेरा आपसे यह निवेदन है कि आप पहला काम तो यह करिए कि शहर ग्रीर गांव को बांटने का काम करिए । आप देखिए कि यह जो वित्तीय संस्था है इसका कितना पैसा ब्रावादी के अनुसार कहां जाएगा। गांव के लोगों को मकान बनाने के लिए उनके हुक के अनुसार उन्हें न्याय मिल सके इस तरह का एक बंटवारा करने का काम ग्रापको करना चाहिए । ग्रापको एक क्लाज यह लाना चाहिए । दूसरी बात श्रापको इसे ज्यादा उलझन लिए नहीं बनाना चाहिए ध्रापने लगातार कसने का काम किया है.

कंडीगन्स लगाने का काम किया है, किस तरह आप बंधन लगाएंगे यह काम किया है। आप इन बंधनों को रिलेक्स करने का काम कीजिए ताकि पैसा जरूरतमंद लोगों के पास जा सके।

महोदय, मैं इस बिल के तहत इस बहस को ग्रीर कारगर बनाने के लिए अपनी राय आपके सामने रखना चाहता है। मैंने कहा कि महानगरों में मकानों की वडी समस्या है। इन महानगरों में श्रापने जो किसानों से जमीन ली है, उनको तबाह कर दिया है। ग्रापने कुछ साल पहले दो रुपए ग्राठ ग्राने, तीन रुपए ग्रौर पांच रुपए के हिसाब से जमीन ली है । बीस साल पहले ग्राठ ग्राने के हिसाब से जमीन ली है। गांव के लोग महानगरों के विकास के कारण पीडित हैं। उनमें बड़े पैमाने पर बेरोजगारी पैदा हुई है । उनकी जमीन मिट्टी के मोल ली गयी है। लेकिन ग्राप एक स्क्वेयर वर्ग फुट जमीन को पचास हजार, पच्चीस हजार में बेचने का काम करते हैं। तो मैं यह कहना चाहता हं कि महानगरों के विकास के लिए ग्राप जो जमीन लेते हैं उसके बारे में न्यायसंगत तरीके से नीति बनाने का काम कीजिए। गांव में बसे हए लोग जो उजड़ रहे हैं, उसे रोकने का काम कीजिए। उनकी जमीन के उचित दाम उन्हें मिल सकें यह भी ग्रापको देखना चाहिए ।

महोदय, मैं गांव की बात ग्राप को बताना चाहता हं। मैं गांव का रहने वाला हुं। पांच · सात वर्ष की उम्र से बाहर निकला हूं, लेकिन मेरा लगातार गांव से संपर्क रहा है। गांवों के वारे में जितने वक्ता बोले हैं, उनसे में निवेदन करना चाहता हूं कि गांवों मैं मकानों की समस्या नहीं है। आपने खुद समस्याएं पैदा करनी शुरुकी हैं। गांव में मकान की इतनी बड़ी समस्या नहीं है । एक जमाना था जब गांब का गरीव आदमी भी अपने मकान बांधता में बकरी ग्रीर गाय और उस के मकान 70, 70 साल पुराने हैं। दीवालें 70 साल पुरानी हैं भ्रीर गरीब से गरीव भ्रादमी को अपना

मकान बनाने के लिये कच्चा माल मिल जाता है। जिस इल के में जो कच्चा माल मिलता है उस का इस्तेमाल मकान बनाने के लिये वहां के गरोब आदमी करते हैं ग्रीर वे लिये ग्रंथने श्रम का इस्तेमाल करते हैं। कुछ बांस के इलाके होते हैं। एक जगह में जानता हूं। नाम है वालाघाट। वहां मैंने बांस के बने 70 साल पुराने मकान देखे हैं। यदि ग्राप बारोको से देखेंगे तो पायेंगे कि गांवों में मकान बनाने की, भवन निर्माण की ग्रपनी उन की एक तकनीक है। उस के चलते सदियों से हम वहां रहते हैं ग्रीर वनाते चले ग्रा रहे हैं। मकान हमारो सारी की सारी बृद्धि इस दूनिया की चकाचौंघ में इतनी खराब हो गयी है कि हम अपनी योजनायें बनाने में हर चीज को बिगाड देते हैं। मैं इंदिन ग्रावास योजना को देखता है। उस के तहत जो हरिजनों के लिये मकान बनाये गये हैं उस के निर्माण में वहां के परंपरागत काम करने वालों को काम नहीं मिलता है। उन मकानों को बनाने के लिये बाहर के ठेकेदार धाते हैं, वे उस में ग्राप्ता मन फा खाते हैं। इंट वाले आते हैं और मृताफा खाते हैं और वे मकान वहां के लोगों की आवश्यकता के ग्रनुसार, उन की गराबों के ग्रनुसार नहीं बनाये जाते । वे लोग धोतो, कर्ता और मिरज़ई पहन कर बैठने वाले लोग होते हैं। वे भवन उन को नहीं चाहिए जो कि इंदिरा छ।वास योजना के तहत उन को बना कर आप ने दिये हैं । कुछ इलाकों में पत्यर बहत ज्यादा होता है । ऐसे इलाकों में पाथर के मकान डेढ़ सी, दोसी साल पराने भी आप को मिल जायेंगे। भी ग्रयने मकान को जानता है। वह करीब तीन सी साल प्राना है और उस में जो जोड़ हैं वे गारे से बनाये गये हैं। उस में तीन सौ साल पुरानी इंटें लगी हैं और यह जो विल्डिंग खड़ी है, जिस में आप बैठे हैं इस में हिन्द्स्तान की भवन निर्माण कल। जो है उस की

प्रयोग इस में हुआ है। अंग्रेजों के समय में हम गुलाम थे लेकिन राष्ट्रपति भवन में हमारी निर्माण कला का प्रयोग किया गया है, हमारी तकनीक को अपनाया गया है। ताजमहल जो बना है उस में हमारे मिस्त्रियों की ऊंगलियों का नमाल दिखाई पड़ता है और इतनी बड़ी ग्रीर सन्दर बिल्डिंग को खड़ा करने का काम उन लोगों ने किया है और ऐसे-ऐसे भवन हम लोगों ने बनाये हैं कि दुनिया के लोग उन को देख कर पागल हो जाते हैं । लेकिन ग्राज हम इतने गये हैं कंगाल हो कि हम ग्रपनी परंपरा को छोडना चाहते हैं। जो पत्थर के इलाके हैं। उन इलाकों को जो भवन है, उन में जो तकनीक है उसके लिये आपका बैंक एसे नियम बनाये कि उस तकनीक का विकास हो ग्रीर उस के ग्रधार पर हम वहां भवन निर्माण कर सकीं और उन को हम त्री मूट दें कि वहां के मिस्त्री, किस न ग्रीर मजदूर ग्रपने श्रम को लग कर वहीं क कच्च मल अपने भवनों में प्रयोग कर सर्वे और उस के लिये हम उन को पैसा महैया करायें भीर ऐसा होने पर डेढ हजार य दो हजार में ही वे ऐसे मकान बना सकते हैं कि जिस में उन की गय, बकरी अदि बंध सकें। हमारे मकानी में हवा का प्रवेश बहुत कम रहता है। यहां के लोगों को उसकी ग्रादत नहीं रही है। खिड़कियां न होने का, हव श्राने जाने की परी व्यवस्था का न होने क दोष हमारे यहां के भवन निर्माण कल में सब से बड़ा दीघ रहा है। लेकिन हर इल के की तकनीक धौर काम अलग-अलग है। अज कल गांवों में जो पक्के मकान बन रहे हैं उन के झागे पानी भरा रहत है। जो पुराने मकान हैं वहां उन के ग्रागे ग्राप की पानी नहीं मिलगा। वहां सारी व्यवस्था परंपर से ऐसी थी. कि प्रादमी गांव के कुव पर ज कर नहता था, कपडे बोता था। अप की इंदिरा आवस योजना में जो मकान बनाये गये हैं उनके लिये वहां पक्की न ली च हिए, ग्रंडर ग्राउन्ड ड्रेनेज चाहिए। लेकिन उस की परी ब्यवस्था नहीं हो पायी है। इस देश में गरीव ग्रदमी बहुत ज्यादा है ग्रीर उन की कैपेसिटी दो या चार हजार से ज्यादा खर्च करने की नहीं है। वे ग्राप के बैकिंग सिस्टम को भी नहीं जानते उन को 25 तरह के काम होते हैं। ग्रंप उन को ध्यान में रख कर यह योजना बनाइये। और यह जो बोर्ड बनने व ल है उस के लिये ऐसे बनाइये कि जो उस का सुविधा प्रदान करें। शहरों में में दावा करता हू कि ग्राप भवन निर्माण का काम नहीं कर प वेंगे शहरों में झुग्गी झींपडी वाले बहुत लोग हैं। मैं कल ही बाहर से आया हं। प स ही फरीदाबाद है, बल्लभगढ है, मैं इस सारे लाके से निकल कर ग्राया हं। श्राप वहाँ जा कर देखें तो ट्रेन लाइनों के आस पास ही सारी झोंपडियां बसी हुई हैं। उन के चारों श्रोर पानी भरा हुआ है और जिस तरह की गंदगी में वे बैठे हुए हैं उस का श्रंदाजा नहीं लगाया जा सकता । आप सबरे आइये तो ग्राप देखेंगे कि सैकडों मां नहिनें ग्रपनी 5.00 P.M. शर्म को उखाड कर बैठी रहती हैं। यानी आपका काम होना चाहिए। भाषने जितना वाम पैसा हा ऊसिय वैकिय विस्टम में दिया है उसके चलते एक काम आप कर सकते हैं कि जो महानगर हैं उनमें द्धाप सिफं पानी का और भीच का इंतजाम कीजिए । ग्रीर वाम इन वैसी के चलते ब्रापके बस का नहीं है । हमारी लाचारी के चलते. इन पैसों के चलते हम यहां लोगों को मकान नहीं दे सकते । घांघली से भरे हए लोग हैं। हमारी सरकार वनेगी तो हमारी घाधली कम हो जाएंगी हम इसको मानते हैं नहीं हैं । हमारा विगड़ा हुआ है। हमारा कदम-कदम पर खाने का, लटने का सिल-सिला बना हुआ है । हम बेइमानी से भरा हुआ समाज बना कर बैठे हुए हैं। में यह कहना चाहता ह कि आप शहरों में, महानगरों में झग्गी-झोंपड़ी में बसने वाले

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जोगों को हटाने का काम मत कीजिए। उनके लिए शीच और पानी का इंतजाम कीजिए और जो पैसा रखा है इस सिस्टम के अन्दर उसको ठीक से बांटिये । नहीं तो क्या होगा कि जो शहरी इलाके हैं बे प्रभावी क्षेत्र हैं वे सारा पैसा ले जायेंगे। गांव में भी कुछ लोग होते हैं जो बदमाश मोग है जो सदियों से लोगों को पेरे हुए हैं। वेहर पार्टी में बने हुए हैं। ग्रापकी पार्टी में भी हैं ग्रीर हमारी पार्टी जीतकर आयेगी तो हमारी छातो पर ग्राकर वैठ जायोंगे। हो सकता है कम्युनिस्ट पार्टी का राज क्रा जाये तो उनके जमाने में कुछ कम हो जाये...

थी चतुरानन मिश्र (बिहार) : सब मिलकर जोर लगा दें तो हमारा भ्रासकता है।

श्री शरद यादव : यडा खतरा यह है कि आप बोलने पर पावन्दी लगा देगे।

थी चतुरानन मिथा: हम लिख कर देते हैं पूरा बोलने देंगे।

श्री शरद यादव: दुनियां के इतिहास में बड़ी गड़बड़ रही है ग्रापकी ।

थी चतुरानन मिश्र : हमने कई प्रोब्लम हल की हैं।

श्री शरद यादव : ग्रापने कई सवालों को हल किया है। इस देश में कुछ सवालों को हल करने के लिए एक दिन **ग्रा** जायें ग्रौर फिर जल्दी हट जाये । मेरा कहने का तात्पयं यह है कि इस देश में जो हमारी परम्परागत भवन तकनीक है उसको देखने से पता लगता है कि बांस के कैसे मकान बन सकते हैं, लकड़ी के मकान कैसे बन सकते हैं, ग्रादिवासी के मकान कैसे बन सकते हैं। ग्रादिवासी इलाकों में रहने वाला व्यक्ति हं । भादिवासी घर मिट्टी के बने होते हैं। उससे जो सगन्ध निकलती है वह कमाल की होती है। उन्होंने ग्रंपनी तकनीक बनाई है, प्रपनी परम्परा बनायी है। हवा का जैसा इंतजाम है वैसा हमारे यहां के मकानों में नहीं होता । चारों तरफ हवा होती है। जो पुरानी परम्पराग्रों से मकान बने हुए हैं उसी तरह का काम इन बैंक सिस्टम के पैसों से करें इन्ही शब्दों के साथ में अपनी बात समाप्त करता है।

VEERSHETTY **MOGLAPPA** KUSHNOOR (Karnataka): Mr. Vice-Chairman, the previous speakers have stressed there is a shortage of dwelling units in the country. According to a study made around the world by the International Labour Organisation, one out of every persons in the world lives in extremely poor housing or no housing at all. Hundreds of millions of people who have no shelter, who work ever so much, are forced to live on pavements, roads and bridges. This is so not only in our country but the world over. Therefore, keeping this in view our Government has brought this Bill to see that every person gets a house, not in one year but in a phased programme. In the year 1971 when the Banking Commission was appointed, a study group of the Commission recommended that there must be a separate bank for advancing loans to the housing sector. Not only that. In 1978 R. S. Saha Working Group also that there should be a separate suggested bank or HUDCO must be converted into a tank. After that the Seventh Five Year document has also rightly stressed the need for a radical orientation of all polcies relating to housing. The most important among them, apart from providing funds for housing on a large scale, are developing guit-able land sites in the urban areas, providing house sites in the rural areas, developing and applying low-cost technology in house construction, j and modifying the policy relating to the Rent Control Act. This was stated by the Seventh Plan document also and all these things have been mentioned. It was after going through the UN Declaration that this year, 1987, was declared as the Year of Shelter for the Homeless" and our

[Shri Veershetty Moglappa Kushnoor] Prime Minister had rightly taken this step, this bold step, in the course of his Budget speech in which he said that a National Housing Bank would be established and, on the basis of that, I think, a Committee was appointed under the chairmanship of the Deputy Governor of the Reserve Bank of India, known as the Rangarajan Committee. A 1 those recom-mendationsi which have been made in that Report have now, been incorporated in this Bill. The Bill that has been presented before us is largely due to the recommendations of the Rangarajan Committee.

Sir, according to a survey by the National Buildings Organization, in 1985, we were having 124.9 million houses, in the country. The Urban Development Minister has stated in the Rajya Sabha on the 13th November 1987 that at the end of the present century we will require 39.1 million more houses. Now, the problem is how to build these houses. Simply by talking alone you cannot solve the problem. Only to see that we start somewhere, this Bill has been brought forward and this Bank is being established.

Mr. Vice-Chairman, Sir, you spoke . about the need for this Bank. I would also like to give some reasons as to why it is necessary to establish this Bank. We have solved the food problem as some honourable Member mentioned Just now. Everybody was wondering as to how India would solve its food problem when it was having drought and floods almost every year. Well, we have solved the food problem. At the same time, we have solved the clothing problem also. We have solved the industrial problem also, the problem of industrialization. We rank tenth nations of the among 'the industrialised world. How, have all these come about? It is mainly because we had established several financing institutions for establishing industries.

For insfehce, there is the Industrial Development Bank of India which is catering to the needs of the industries. There is the Industrial Finance Corporation. Even with regard to agriculture, from 1952 onwards, the Agricultural Credit Department was under the Reserve Bank of India which wag for financing agriculture. At the same time, for long-term loans, the Agricultural Refinance Corporation was there which has now been merged with the NABARD. This is how we have solved all these problems and it has been possible only because these financial institutions were there. If these institutions were not there, I am afraid, we would not have started any industry and we would not have achieved self-sufficiency in food and so on. So, in order to solve the problem of housing, this Bank is very essential.

Now, Sir, some honourable Member said that the capital is only Rs. 100 crores. I think they are mistaken. In fact, there are many provisions. This is a foolproof Bill and ther is no need for any change to be made in it now. This is only the seed capital and a provision has been made to the effect that it can borrow money, can float bonds and can issue debentures. These powers have been given to the Bank. You can enter the money market. There is no restriction on the amount also. Another important feature is that the Government of India stands guarantee for all these debentures and bonds, even for the principal and the interest. So. where is the need to say that it should be increased to Rs. 500 crores? It is only the seed canital and this can go beyond Rs. 500 crores also whenever it is ne-cessary. This seed capital is just like the margin money that we give. I think this is sufficient and I do not think that there is any need to change it

Coming to the Bill as such, Sir, I would like to draw the attention of the honourable Minister to clause 3, sub-clause (4).

lt says;

341

"The National Housing Bank may establish offices, branches or agencies at any place in India, and with the previous approval of the Reserve Bank at any place outside India."

I can understanding about opening of branches all over India but I do not understand; why outside India. Are you going to give finance outside India also? Our duty, our business, is to finance housing. You do not have so much finances to advance loans outside India. I have got all the Bills here. I have the National Bank for Agriculture and rural development Bill, 1981. There also similar provision is there: outside India. I am unable to understand why this provision is necessary.

Sir, another provision which I am going to bring to the notice of this House is about the appointment of Directors. I am seeing the tendency of the bureaucrats who are drafting these Bills. They do not want any public men in these institutions. There is a vast difference. Here is the Industrial Development Bank Bill, 1964. I will quote only one sentence:

"The Board shall consist of the following, namely I do not want to read out all, but this is what (c) says:

"Not more than 20 Directors nominated by the Central Government and not more than five Directors of the financial institutions."

They have ther financing institutions in States and other places also. Their nominee is to be on the Board, be cause most of these institutions which are taking loans will have to express their problems, in the meeting. If they are not there, how will their views be taken into consideration, how will their problems be solved? So how cleverly they have done it. I wanted to show this here. It is stated:

"three directors who shall be persons with experience in the

working of institutions involved in providing funds for housing or engaged in housing development;"

In the case of the Industrial Development Bank, on the other, hand, categorically they have stated:

"not more than six Directors from the State Bank, nationalised banks and the State financial corporations.".

Here in the case of this Act what they have done is they say he must have experience. Why do they want any retired man? They want to take that one. I have great experience about that also. In the case of NABARD similar provision is there. There they have taken the Directors from the cooperatives. My submission is that what they should have done is that they should have specifically stated that persons who are in iState financial institutions must be represented in this Board. That should have been done

One of my friends suggested that one person from the Lok Sabha and one from the Rajya Sabna must be there. It is a social legislation. Such representation is essential in the Board.

Sir, the aim of the Bill is laudable. This Bank is also undertaking research and survey of the construction techniques and other studies relating, to or connected with shelter, housing and home settlement. My friends were expressing some doubts. The Bill has given all sorts of powers to the Housing Banks. I have already stated that this Bank has been given the power to issue and sell bonds and debentures with or without the guarantee of the Central Government. All these powers have been given. Therefore, my .submission is with regard to the Board of Directors only. While establishing the branches, it should be ensured that each State gets one branch. At the same time, we will have to create the infrastructure. We must have financial institutions or housing societies

Housing Veershetty [Shri Moglappa Kushnoor]

even at the Taluka level. At the district and State levels we should have these institutions so that they can get finances from these National Housing Banks. With these words, I whole-heartedly support the Bill.

थी चतुरानन मिश्र : उपसभाध्यक्ष महोदय, में नेजनल हाऊसिंग बैंक बिल के पक्ष में हुं। लेकिन इस में कोई नयी बात नहीं जची या कोई ऐसी बात हो जिससे समस्या का निवान हो ऐसी हमें इस बिल में कोई भी बात दिखायी नहीं देती । इसके दो पहलू हैं । एक पहलू है फायनेशियल ग्रीर दूसरा है हाऊसिंग। **श**च्छा हन्ना कि हमारे हाऊसिंग के जो मन्त्री हैं वे भी सदन में कुछ देर के लिए उपस्थित थीं ग्रीर बहुस को सून रहीं थीं ग्रभी हमारे राज्य वित्त मन्त्री जी हैं ही। हम को समझ में नहीं ग्राता कि यह काम जब हडको नहीं कर सका, एच०एफ०डी० सी० नहीं कर सका, एल०३।ई०सी० नहीं कर सका तो उसे नेशनल हाऊसिंग वैंक कैसे कर सकेगा ? नया बैंक बनने से यही होगा कि कुछ ग्रीर डायरेक्टर्ज की बहाली हो जाएगी कुछ और इस्टेब्लिशमेंट का खर्च हो जाएगा जिससे एक हजार मकान बन सकते थे अब उन्हीं लोगों की तनस्वाह में पैसा चला जाएगा । ग्राखिर मकान बनाने के लिए वैसा कहां से बाएगा उद्योगों के लिए ग्राप कहते हैं कि एक खिड़की चाहिये ग्रीर गरीब के मकान के लिए दर्जनों खिडकियां ही नहीं जो खला दरवाजा रखे हए हैं कैसे इस देश का मकान बनेगा ? अब हम बित्त मन्त्री जी से कहेंगे कि अगर इस विल में यह प्रावधान होता ग्रभी तक हमारे बैंक या फाइनेशियल इंस्टीटयशन जो मकान के लिए रूपया देते हैं वह ग्राम तौर पर एफ्ल्येंट क्लास की खुशहाली वर्ग को जाता है कि यह वैंक विलों पावर्टी लाइन वाले नोगों के लिए होगा, शैड्युल्ड कास्ट ग्रौर शैडयल्ड ट्राइब्स के लोगों के लिए होगा तो मैं इसका पूर्णतया समर्थन करता कि कम से कम एक ऐसा बैंक होने जा रहा है जो इस काम को करेगा क्योंकि जो गांव

के गरीब लोग हैं या शहर के भी अत्यन्त गरीब लोग हैं उनका वर्तमान बैंकिंग वर्गरह में कोई एप्रोच नहीं है इसलिए व इसका फायदा नहीं उठा सकेंगे अगर यह सरकार चाहती हमारे वित्त मन्त्री चाहते तो अच्छा काम कर सकते थे कर्माणयल बैंक ऋण देते हैं मगर 1-2% ही मकान बनाने के लिए ऋग देते हैं छापको किस ने रोका था कि: ग्राप कमणियल बैक्स को कहते कि भवन निर्माण में दस प्रतिशत जमा राशि का दो।

उपसभाध्यक्ष (श्री जगेश देसाई) ::हाफ परसेंट देते हैं।

श्री चतरानन मिश्र : हाफ तो शुरु में था । बाद में एक से दो परसेंट कर दिया तो आपको किस ने रोका है कि आप यह नियम बना देते कि 10 प्रतिशत डिपोज़िट्स का मकान बनाने की तरफ जाएगा । इस तरह से समस्या का निदान होगा लेकिन ग्राप ऐसा नहीं कर सके । हड़को 2-3 प्रतिशत मकान बनाता है एच ०एफ ० डी ० सी० सवा परसेंट मकान बनाता है, लेकिन एल व्याई व्सी व 4-5 प्रतिशत मनान बनाता है इसलिए भ्राप करने को तैयार हों तो ऐसा भी कर सकते हैं। ग्राप ठगने का काम मत कीजिए । इलेक्शन का साल ग्रामे थ्रा रहा है इसीलिए गोर मचा रहे हैं, दिल बहलाने और भी बहुत से तरीके हैं। दिल वहलाइये और दिल बहलाने का काम कीजिए। ... (व्यवधान) ग्रभी से कुछ कीजिए तो वोट में काम ग्राएगा। इसलिए प्राइवेट सेक्टर सरकार से ऋण ले. भ्रगर मकान बना सकते हैं तो कोई कारण नहीं है कि स्वयं सरकार इसको बैंकों या दूसरों के जरिये वयों नहीं कर सकती है। इसलिए हमको इसमें, बिल में कोई नयी बात देखने को नहीं मिल रही है सिवाय इसके कि कुछ लोगों का गुजर हो जायेगा. हायरेक्टर्स और कुछ लोग आयेंगे, मंती जी को मौका मिलेगा अपने लोगों को बहाल करने का, ग्रपनी पार्टी के लोगों को रखने का, यह काम होगा नहीं तो कुछ खास नहीं होगा ।

दूसरी बात कहना चाहुंगा कि अगर दूसरे पहलू पर विचार करें तो मकान की स**म**स्या बहुत जटिल है। प्रभी हमसे र्वं जो लोकदल के मानतीय सदस्य बोले उन्होंने कहा कि यह ठीक ही है कि कम्युनिस्ट देशों ने मकान बनाने के मामले में काफी अच्छा काम किया है। लेकिन इतने पर भी हम आपको कहें कि सोवियत यूनियन की आबादी हमसे आधी से कम है फिर भी जब मैं वहां पिछले महीने या उन्होंने कहा कि हमारी मकानों की समस्या हल नहीं हुई है, हमको पांच वर्ष और लोंगे तब हम सबकी मकान की समस्या हल कर सकेंगे। इस पर आल साइडेड हमला करने की जरुरत है। बेंक बनाकर छोड़ दिया है इससे कुछ नहीं होगा।

बहुत से माननीय सदस्यों ने जमीन के बारे में कहा। गरोबों से जमीन छोन धनियों की शहर बढ़ाने के लिये जमीन दी जा रही है। शहरों में जमीन की कीमों बेतरह बढ़ती जा रही हैं। एक बात आपको कहना चाहंगा, कुछ माननीप सदस्यों ने कहा कि पाइवेट सेक्टर यह भवन निर्वाण दिया जाये। वेइस काम को हरें! मैं इतना हो अर्ब करंगा कि प्राइवेट सेक्टर मकानीं का कितना भाड़। लेता है इसका मंत्री जी जवाब दें ग्रगर यह उनके विभाग से संबद्ध रखता है ग्रोर पब्लिक सेस्टर जो मकान बनाता है वह उनका कितना भाड़ा लेता है। इन दोनों के उदाहरण देकर बतायें ताकि समझ में आ जाये कि क्या बात होती है। भ्राव लोग प्राइवेट सेस्टर का गुणगानगाया करते हैं लेकिन उनके मकानों का भाडा भावके बनावे मकानों से 1-8 गुना ज्यादा होता है। इसनिए उनके हाथों में रनकर न्नाप किसका भना करेंगे ? मकानों के बारे में हमारा सक्ट मत है कि आंद बड़े पैमाने पर संधन जटाने और सरकार को तरफ ने मकान बनाने का काम कोजिए लेकि। वैक्षे नहीं जैते प्रत्य इंदिरा आवास योजन के जिए कर रहे हैं। अरप ठेकेदारों को दे देते हैं और वे ऐसे मधान बनाते हैं कि एक साल के बाद वे नहीं ठहरते हैं। सारा पैता वरवाद जा रहे। है। गवर्तमेंट के पास ऐसे बहुत से पिल्लिक सेक्टर हैं जैसे हम जानते हैं कि इंजिनियरिंग प्रोजेक्ट्स ग्राफ इडिया ने 17 हजार के खर्च में एक रूम ग्रीर किवन बायरूम वगैरह का मकान डिजाइन किया है। वह पक्का मकान होगा, रह जायेगा तो सब दिन के लिए रह जायेगा : ठेक्टारों को इपया देकर किसका भला कर रहे हैं ? वे मकान किर गिर पड़ेंगे। इतनी हालत खराब है।

में पंती जी का ध्यान एक अन्य बात की ग्रोर ग्राक्षित करना चाहता हं कि इस साल विहार में बाढ आने के कारण दो मिलियन , ग्रर्गत् 20 लाख मनान गिर गये हैं। ग्रमी तक कुल, भारत में ह ारी योजनाओं के अंदर जितने नये मकान हमने गरोबों को दिये थे उनसे ज्यादा मकान वहां पर इस साल धंस गये। क्या ग्राप उनके लिए को प्रावधान कर सकरेंगे ? यह कठित काम है। मैं यह चाहता था कि कोई ऐसी योजना बने जिसमें कि हमारे जो गरीब तबके के लोग हैं वे आपके यहां कहीं मजदूरी करके भी मकान भाडा चकाते रहें और उनको मकान मिल जाये इससे श्रापको रूपया भी मिल जायेगा और रूपा रोटेट करेगा । एक ही बर लेंगे और चुकाएंगे नहीं तो बाकी को नहीं मिल सकेगा। इसलिए आपको इस तरह को स्कोम बन नी चाहिए कि जिन्न हमारे गांव के गरीब किसान ग्रीर खेत मजदूर वगैरह भी मकान बन सकें।

एक और बड़ो समस्या यह है कि गांवों से लीव भागकर महरों में आ रहे हैं। इसलिए अगर आपने पूरो इक्तामी को ठोक करने की बात नहीं सोवों तो इस समस्या का निहान अपके बूते के बाहर को बात है दिल्लो में अगर मंत्रो महोदय खुद न जाते हों तो मैं उन्हें कि तो दिन सुबह में ले चलने के लिए तैयार हूं। वे दिल्लो जंक्शन से लेकर नई दिल्लो तक जायेंगे तो देवों कि इस ठण्ड में 7-8 दियो टेक्परेचर में लोग बिना कर के पुटगण पर सीधे रहते हैं। तमाम माननीय सहसों ने देवा होगा और माननीय मंत्रों जो ने भी जहर देवा होगा। हम रो यह ह लत

श्री चत्रानन मिश्र]

हैं। ऐसी हलत में अप समाजवाद या जो कुछ बात करें लेकिन पूंज पतियों को बागान सहित आलीकान मकान बनवायों तो गरीबों की छत वहां से देंगे। विश्व - मिर जी ने एक बार क किया की उपजा, तो सुनते हैं कि उन्होंने ब जरा, महुआ मकई, मसूर वगैरहा बनायी। वैसे ही अगर आप सोचते हैं कि उधर आलीकान मकान भी रहेगा और इनको इधर छत भी मिलेगी, तो कम से कम आपकी उस में यह होने बाला नहीं है। आप वैसे इम से नौजवान हैं और मैं चाहता हूं कि यह हो जाता।

मुझे इस बात की प्रसन्नता है कि
प्रापके दल के सुकुल जी कम से कम एक
बात सच बोले और वह यह कि सरकार
ने कभी नहीं कहा है कि इस शताब्दी के
अंत में हम लोगों को मकान दिलवा सकेंगे,
सच्ची बात है कि' इस कि से अप
अ ल शताब्दी में भी नहीं दे सकेंगे
बाईसवीं शताब्दी में भी नहीं दे सकेंगे
इस गति से।

श्री जगदम्बी प्रसाद यादव (बिहार): आपके ख्याल से ... (व्यवधान)

श्री चतुरानन मिश्र : ग्रगर बीच में ग्राप भी ग्रा जाङ्ये, तो इस मामले में कोई फर्क नहीं पडने वाला है। हमको लग रहा है कि दूसरी तरफ ही जाने वाला है, क्योंकि ग्राप उधर जाकर बैठे हैं।

उपसभाध्यक्ष (श्री जगेश देसाई) : दोनों पंडित बैठे हैं ।

श्री चतुरानन मिश्रः इसिलिए श्रापके श्राने से भी नहीं होगा हां, होगा तो हमारे ही श्राने से, लेकिन एक माननीय सदस्य ने कहा कि श्राप मकान, रोटी तो टीक देते हैं, लेकिन बोलने की श्राजादी नहीं देते हैं । तो उनको मैं कहन च हां हो का जब मकान-रोजगार और कपड़ा हो जाएगा, घरढ़ार श्रापका बन ज एग तो हम स्वतंत्रता दे देंगे—बोलने की श्राजादी सब को देंगे, खुल कर के बोलिए

जितना बोलना है, अभी सोवियत बालों ने भी ज्लासनोस्स बोलने की छूट दे दी हैं लेकिन पहले घर ले लीजिए, रोजगार ले लीजिए, खाने का इंतजाम ले लीजिए और तब बोलिए । आप लोगों ने क्या कर दिया है कि न खाना, न पीना, न कमाना सोना फटपाथ पर और बोलना हजार । तो इसलिए इतने का ही फर्क है हमारे और आपके तरीके में ।

दूसरी बात एक माननीय सदस्य ने उठाई श्रीर मैंने चीन भ्रमण के वक्त देखा था कि गांव के लोगों का कैसे मकान बना रहे हैं, उसको हम चाहेंगे— अब हमारे श्रावास विभाग के मंत्री यहां नहीं हैं, राज्य मंत्री वित्त हैं, उनका तो यह काम नहीं है, लेकिन देखें कि कैसे वे लोग मकान बना रहे हैं, गुरू में कैसे बनाते हैं, श्रीर बाद में कैसे इम्प्रुव करते हैं। इसलिए हमको उस तरफ देखना चाहिए।

ग्राखिर में एक बात में ग्रोरकहना चाहंगा कि खाली रुपए मत जाडिए, मैटिरियल बजट भी वनाइये । अगर श्रापने यह तय किया है कि इस शताब्दी के अंत तक हम चार करोड मकान बनायेंगे तो चार करोड मकान के लिए कितना च।हिए, उसका क्या दाम रहेगा, कितना लोहा चाहिए, उसका वया दाम रहेगा, कितनी ईंटें चाहिए, उसका 🛎 क्या दाम रहेगा, यह मैटिरियल बजट बनाया के जिए । अगर आपको सचमच में बनाना है श्रीर जो हाई-कास्ट इकानमी ग्राप जैनरेट कर रहे हैं, उससे तो गरीबों का कभी भी मकान बनने वाला नहीं है क्योंकि सीमेंट और लोहे का जितना दाम ग्राप बढाते चले जा रहे हैं, यह तो उनके बते के बाहर होगा।

हमारे मध्यम वर्ग के किसान लोग भी ग्रव मकान बनाने की स्थिति में नहीं हैं। इसलिए हमने कहा कि ग्रगर हमें ग्रावास समस्या पर हमला करना है, तो उस पर चरों तरफ से हमला होना चाहिए, तब इस समस्या का निदान हो सकेगा जैसा कि मैंने पहले कहा कि कर्माण्यल बैंक्स कम से कम दस प्रतिश्त टोटल हिपाजिट का इसमें लगायें ग्रौर दूसरे साधन से भी।

में केन्द्रीय सरकार से कहना चाहुंगा कि ग्राप भी जो शेयर मकान बनाने के लिए देते हैं, वह दिन प्रति दिन घटता जा रहा है और 3 प्रतिशत से भी कम है भ्रौर राज्य सरकार जिसका साधन भ्रापसे तो बहुत ही कम है, फिर भी वह 5 प्रति-शत मकान बनाने में देती है । तो यह लज्जाजनक स्थिति केन्द्र की है। भाप वहिए कि हमें जो प्रधान मंत्री जी ने कहा था, उसको पूरा कर रहे हैं, तो हमको लग रहा है कि अगर प्रधान मंत्री ने यही बात कही थी, तब तो वापिस कर लेते तो अच्छा था, नहीं तो अगर यही बत बोली है ब्रोर अंर यही किया गय, तो निकली चहिया" यही कह कर मैं समाप्त करता हूं।

THE VICE-CHAIRMAN (Shri Jag-esh Desai); Mr. Bir Bhadra Pratap Singh. Five to seven minutes please.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): Mr. Vice-Chairman, Sir, this is too much injustice towards me. I protest against it and while supporting the Bill, as a protest, I am not going to speak.

THE VICE-CHAIRMAN (Shri Jagesh Desai); I have never said that you should not speak.

SHRI BIR BHADRA PRATAP SINGH: This is too much.

SHRI NIRMAL CHATTERJEE (West Bengl): Sir, Mr. Poojnri is piloting the other Bill also. Therefore, he can give his reply tomorrow as well, This can be arranged. Why should you curtail the time for speeches? This is an important subject. The Minister, I think, will agree to reply tomorrow.

THE VICE-CHAIRMAN (Shri Jagesh Desai): This Bill was allottedl four hours. We have exceeded it by half-an-hour.

SHRI CHATURANAN MISHRA: This is an important subject which cannot be debated in just four hours. There are two aspects in this. One is housing and the other the Bank.

THE VICE-CHAIRMAN (Shri Jagesh Desai): If the House so desires he can reply tomorrow.

SHRI BIR BHADRA PRATAP SINGH; Sir, under pressure of time, I do not want to speak. I will sit down.

THE VICE-CHAIRMAN (Shri Jagesh Desai): Today there is a Half-an-Hour Discussion at 6.00. Othrwise, there is no question. Yes, you can speak.

SHRI BIR BHADRA PRATAP SINGH: Also I was superceded by two persons, so I wanted to protest

Now from the speeches that were made from both the sides. I could gather that we are very very conscious about having a national housing policy, but the Bill does not mention about the national housing policy at all. It is only one step ahead, that is, providing a banking institution to deal with the national housing policy. Then, somebody said that it is a foolproof banking law but I do not agree with that. I can find out many lacunae because 1 am a lawyer by profession, but there are certain good things and I thank the Minister for the reason that at least he has made an attempt to make available fi.iances to build houses in the country, aparf from what the banking institutions like the LIC and other institutions were giving. Therefore, I support the Bill and I compliment him for this.

Now while formulating the banking law. he has given a frame tha! there shall be an apex body, there shall be a regional body, there shall be a local body and this he is having in mind quite a comprehensive frame of the banking system for the purpose. Along with that, why could be not decide two things, the priorities and the mode of using those funds. If you are not cautious about providing priorities and mode of utilisation, two things are liable to take place. For instance, Urban Development Ministry, through the DDA. is constructing flats. How many facilities

[Shri Bir Bhadra Pratap Singh] does the DDA have? they get advances. Even fully paid advances are there for years, yet people are not getting) their houses. They acquire land under various laws. Therefore, they get land cheaper. There are so many other commercial activities with them. All these facilities are available with them, yet they are in losses. The biggest experiment that we have made in respect of housing in this country in the form of a Government agency is through DDA, yet the DDA is always running in losses as compared to private persons. who have little land, the price of land for them is very high, the price of construction for them is very high. So, while drafting this financial Bill the hon, Minister should jave at least decided about the priorities, that is the need of the hour.

Turning to the other thing, 1 want to caution him. There seems to be too much urbanisation in our thinking. From the speeches that were made I could gather that the finances provided by this bank would be dealing with cities because people are migrating from villages to cities. But T am happy to see a provision in clause 27 of this Bill. I am complimenting you, Mr. Minister. Somebody rightly said that housing is a State jurisdiction and also clause 27 of the Bill fays;

The National Housing Bank may provide advisory services to the Central and State Governments, local authorities and other agencies connected with housing, in respect of—

- (a) formulation of overall policies aimed at promoting the growth of housing and housing finances institutions:
- (b) legislation relating to matters having a bearing on shelter, housing and human settlement."

So under the Bill you have confined your activity to only one thing; that you will render advice with regard to shelter, housing and human settlement, and growth of housing and housing finance institutions will also follow in the cities.

So the principle that it is the primary responsility of State has been recognised under section 27. If you are having in mind only a banking institution, then why such representation is given under section 6(b)? I find under section 6(b) you have taken in the Board of Directors three directors who are experts in the field of housing. If the Bill is to be confined only to financial functioning alone, then under section 6(b) why should not only persons who are experts in guiding financial matters alone be put there? Why have you taken the architect, engineers, sociologist, expert in law, management and corporate planning and other such persons in this regard? I do not think the jurisdiction of these persont is to deal with financial institutions. Therefore, what I want to say is that you are having in mind some structure, some idea to have the opinion of various 'people from various activities who are nearer to this field. If you are having this in mind, why should you not decide the priorities?

[The Vice-Chairman (Shri Mostafa Bin Quasem) in the Chair]

Now the various speakers have suggested why first proirity should not be given by the Bank to weaker section! of society by providing housing to them, whether they live in cities, whether they are labourers or whether they live in rural areas. Now you could have also decided the priority that rural and semi-rural areas will also be covered and they will be given priority. Now industrial workers should be another priority. Then come the cooperatives. I must warn that the cooperatives' business in housing has grown enormously in this country, but they are exploiting the situation to the worst. If we do not distinguish between genuine cooperatives and fake cooperatives, then the situation will worsen further and the resources of this Bank will be exploited.

There could be another priority: those whose houses are devastated by floods or other natural calamities. They could be given preference in providing money from these banks. Thope you

will think of it. Though it is a banking law, there is no harm in deciding the priorities and propounding these as guidelines. Even though they have to give advice to the State Governments and even though they have to deal with housing on their own, since you will be providing the money, there is no reason why these guidelines should not be provided.

Now I want to give certain warnings. As many speakers have said, your funding and financing should not become a means for creating luxury houses. I do not know how you will be able to take that precaution under the Act, because if the banks are exploited by the capitalist class in this country, the entire private industry will the built up with the help 6f bank financing and institutional financing. With only 4 or 5 or 7 per cent share, they become owners of the industry and they are not interested to pay any tax to the State exchequer. So, kind-ly take that precaution. You should have provided some adequate protection so that the capitalists and others who are interested in building luxury houses may riot be able to exploit this Bank for such purposes. Somebody has already said about this; I thank him for that. So, that guideline should be there.

Now I want to say about protection against greedy builders. Your DDA is suffering losses but the builders in this country are growing by leaps and bounds, f know of people who had nothing but, since they became builders, became multi-millionaires in this country within these five or ten years. So, how will you be able to safeguard the resources of the Bank from being exploited by these greedy people?

Here, on the Board of Directors, apart from experts in banking, there is no representation for people from the cooperative sector and the weaker sections. Why are you not providing for workers' representation and why are you not providing for representation of the middle class because it is mostly the urban middle class which needs this Bank's help? And why have you at all excluded pubrepresentatives? You could have

given a guideline that the Board of Directors would consist of some MLAs and one or two MPs.

Sir, while supporting this Bill I want to submit that there are some lacunae. Here, one legal lacuna I would like to point out to you. Take clause 36. What is the necessity for this alJ-perva-sive provision now? Clause 36 says

"The provisions of this Chapter shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any instrument having effect by virtue of any such law."

Why have you such an all-pervasive law here? Which law do you think will be inconsistent with the provisions ot" this Chapter? I have found three clauses in this Bill where such an all-pervasive pro-vires or judicial scrutiny? [have not protect the law from being found *ultra vires omr* judicial scrutiny? I have not been able to understand it. Kirtdly explain it to me because at two other places also you have tried to legislate in an all-pervasive manner which, T think with a *vires or* judicial scrutiny? I have not could have avoided.

There is one more thing and that is my last point. There are various other agencies Which providing housing finance in the country both in the urban sector and the rural sector. For instance, HUDCO and LIC are there-and there are other agencies also-which provide housing finance. But why do you exclude them from the purview of this law? Sdmebody has said that HUDCO itself should have been transformed into a banking institution to facilitate housing finance. After all, there is multiplicity of agencies. The banking aeency is laws npt very good and multiplicity of laws also is not very good. So, multiplicity af various banking agencies for the purpose of providing funds for housing is also not very good. There are many other similar questions. Therefore. I do not agree that this is a foolproof law so far as banking is concerned. But,

[Shri Bir Bhadra Pratap Singh]

since you have taken the step, I appeal to you and the Urban Development Minis try and other Ministries to consider it seriously because let it not remain only an urban law dealing with urban people, but you must also extend these facilities seriously to the rural areas.

My learned friend has gone away. He is not very much correct. Even in villages people need money to construct houses. They get money, but meagre money. That money is exploited by exploiters in various ways. So, what precautions are you going to take so that the money that you will pass on will not be wasted, will not be exploited, will not be shared by such people?

With this, I am supporting the Bill.

Thank you.

SHRI NIRMAL CHATTERJEE- Mr.

Vice-Chairman, Sir, you were not present when an understanding was reached that the Minister would give his reply tomorrow. As far as I know...

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): Just one minute. There is a Half-an-Hour Discussion at six o'clock. And Mr. Irshadbaig Mirza is yet *to* speak. Please give *some time* for him.

SHRI NIRMAL CHATTERJEE: Are you going to speak?

SHRI MIRZA IRSHADBAIG (Gujarat) : Yes.

SHRI NIRMAL CHATTERJEE; I was trying to know how flexible I should be. If you are speaking, I will certainly leave time before six.

SHRI MIRZA IRSHADBAIG: I have only two suggestions to make.

SHRI NIRMAL CHATTERJEE: Mr. Vice-Chairman, Sir, I promised your im mediate predecessor that I would take only a few minutes. To keep my promise. I will mention only such points which, I feel, have not yet been ruised in the House because those quetions like the arrangement of

the Bank the policy which should be pursued by the Bank, all these criticisms have been made. In a certain sense, this is putting the cart before the horse-Those things, I am not going into.

But I am raising a very broad question. Whom are you proposing to help? In India a large number of people are homeless, and by any stretch of imagination we cannot say that we shall give them houses, say, by the turn of the century. That is just not feasible. To talk of that aspect would be rather tall. Take the experience of the countries which are devotedly towards the poor, either the Soviet Union or China. The housing proplem after many centuries of exploitation is of such a dimension that even after the working people came to power, to provide houses to everyone is a problem which takes years and years and years. And imagine our country where that kind of state relationship does not exist.

I remember, Sir, once we discussed the problems of the Calcutta slums and about trying to give ownership rights. To understand the problems, I will tell you this. If this assumption is correct that you cannot provide houses, what can we do? Is there a line of attack? Having a house or a home does not mean having four walls and a room. They want a toilet, they want a kitchen, they want drinking water. Now, to the extent you cannot provide them overhead roofs and walls if you can provide public conveniences in terms of toilets and kitchens and drinking water to all who need them, which we can meet with our resources then, you are attacking the housintr problem of 60 per cent of the population of the country for the time being, Why T am raising this is not only in terms of the housing policy but also in the context of 'he housing bank policy. Would this Bank provide loans for such kind of activities? Would it refinance the instifutions. which provide assistancesay in the city of Calcutta or in a village centre-hist to build some toilet and kitchen arrangement? Are these kinds of community services provided fctr? If you don't provide for these, you aire

catering to only 15 to 20 per cent of the population. This is one point I want to make. You can take into account the weaker sections of the population by providing that on such items also loans would be refinanced by this Housing Bank. This is a point, which, I think Jagesh Desai will agree, has not been mentioned here. Therefore, t am bringing it out forcefully. We have been tackling this problem in Calcutta. Recently the World Bank has issued a certificate. It is not to be very proud of, but all the same a hostile association has issued a certificate that Calcutta is tackling the problem of slum dwellers in this manner instead of trying to construct dwelling units for them. This is a realistic approach. So, this point . has to be clarified. Tt is this part which should be financially viable, which should be a proposition viable for this Housing Bank. This is one point that I want to make.

The second point I want to make is about its composition. Now, who will be your people on it? About headquarters, so many people have said that Bombay is too crowded for financial institutions. You are once again having it at Bombay. I do not mind it, because if I say otherwise I will appear to be parochial. The Reserve Bank of India is also there. It is now considered to be the financial capital. If anybody agrees to dispersion, then he will suggest, including Jagesh Desai, some headquarters should be in other capitals also. That will reduce the congestion in Bombay and also another problem of pollution, but I am not going into that. But the point is what are you suggesting about who will be the directors. Apart from suggesting about the composition in State branches or State regional branches, where the composition, of course, will be different, it is from him that you can also understand. He has expressed his apprehension that the bias should be in favour of the rich, even within the 15 to 20 per cent. And who will be the Directors? Three Directors amongst the experts in the field or in other fields, special knowledge of which is considered useful. Now, this is a redundant paragraph, because this means anybody can

come in. This could have been refor mulated. I am not going to And then, 'three directors, who shall be persons with experience in the working of institutions involved in providing funds for housing or engaged...' Now tell me all the companies are asked to build houses for their workmen, they are finan ced also. By this criterion they can come and become directors here. If you want to avoid that bias, you must .speci fically provide that owners of companies will not be inducted as directors in this Bank. I cannot satisfy- you but this is a negative guarantee. At least prevent that. The way you have formulated that, it does not preclude that. Therefore, I am suggesting that you do this.

There is just a minor suggestion. I asked you about accepting of deposits. You were hesitant in your answer. The provision is you can accept deposits with maturity, which is not less than 12 months. Now, I suggest that this bank can improve its functioning by providing for certain concessions and inviting deposits. If you give deposits here then you will get certain facilities there because it has been repeatedly asserted by everyone that the amount that has been provided for by the bank is a minimal sum compared to the dimensions of the problem. So this is another point I would request you to think about. Then I will mention two other things.

the Vice-Chairman (Shri Jagesh Desai) in the Chair]

THE VICE-CHAIRMAN SHRI JAGESH DKSAI1: No, las; point.

SHRI NIRMAL ' CHATTERJEE: I will finish. The secrecy clauses are there. Once' again I feel that it is my duty to register my protest. If you want that the bias is not in favour of the rich then the secrecy clauses should be avoided, (2) If this is an All India Bank what prevents you to induct M, Ps. in the Board of Directors? That would be a valuable check on the working. Finally, the demand made repeatedly by the public Accounts Committee is: why shook!

[Shri Nirmal Chatterjee]

359

this not be audited by the Comptroller and Auditor General of India? Thank you.

श्री मीर्जा इर्शावबेग : उपस्रशाध्यक्ष महोदय, मैं अपाका अत्यंत आभारी है कि भापने मुझे इस जिल पर बोलने के लिए समय दिया । मैं सिफंदी सुझाव देना बहिता है। मेरा सुझाव यह है कि वर्तमान परिस्थितियों में जो हमारे राष्ट्रीयकृत बैंक हैं वे हार्जीसग के लिए जो एडवान्स देते हैं, उसका सिकं द्वाधा प्रतिगत ही गह योजनाओं के लिए दिया जाता है। मैं मंत्री जी से यह मांग करूंगा कि रिजवें वैंक के माध्यम से यह जो द्वाधा प्रतिशत ऋण दिया जाता है उसको बढ़ाकर कम से कम 2 से 5 प्रतिशत क्षिया जाना वृद्धिए और हमारे नेशनलाइण्ड हाउँसिंग के लिए यह धनराशि जुटायें। में बाह्य करता हं कि मानन य मंत्री जी इस मांग को स्वीतार करेंगे।

दूसरी बात में यह कहना चाहता हं कि हमारे साथियों ने बहुत से सुझाव दियें हैं, जैसे श्री विटठलभाई ने ग्रीर दूसरे साधियों ने जो बातें नहीं हैं उनका सै समेबून करता है। यह जो मांग उठाई मई है कि जो निदेशक बोर्ड है उसमें एक जन प्रतिनिधि प्रवश्य होना च।हिए, उस पर विचार किया जाना चाहिए, जन प्रति-निधि के साथ-साथ जिन लीगों को इस क्षेत्र में अनुभव हैं, जो इस व्यवसाय में हैं, जैसे हड़कों जैसी संस्थाय हैं, उनके अतिनिधि भी जब तक इस बोई में नहीं होंगे तब तक उनके अनुभव की लीम कीसे उठाया जा सातता है ? जिगर हम उनके मामवेकः लाभ नहीं उठाएँगे ता उनका म क्षित्र म गरम चता जाए गा इसलिए में भ पक्षे माध्यम से मंत्री महोदय से मांग करला है कि इसके घन्दर घाप ऐसे क्लाज भवश्य बनाइये जिसते बीर्ड में जन प्रति-निधि, लोक समा ग्रीर राज्य समा के तथा हडको जैसी संस्थाओं के प्रतिनिधि उसमें शामिल किये जा सकें।

ग्रंत में भेरा तीसरा मुद्दा यह है कि ज्यादातर हमारी भावादी दीकर सेक्शन्स की है। हम प्रावधान कर ऐंदे हैं कि दीकर

सेक्शन के प्रत्येत परिवार को कम से कम एक घर रहने के लिए मिले। लेकिन ऐसे लोगों को बैंकों से जो ऋण भिलता है उसना इंटरेस्ट रेट इतना ज्यादा होता है कि इस सुविधा का लाभवे लोग नहीं उठा पाते हैं। इस सुविधा का लाभ बीकर सेक्शन तह पहुँचे इतलिए में द्वापके माध्यम से मंत्री महोदय से यह करन। चाहता हुं कि वीकर सेक्शन के अप-लिफटमेंट के लिए प्रापने बहुत कुछ िया है और हमारी दूसरी तरफ के लोगों ने इसको किटिसाइन भी तिया है, लेकिन ग्राप वी हर संकान के उत्थान के करते रहे हैं. इसलिए से मन के लिए बैकों लिए काम भ्राप वीकर के द्वारा मंगन बंगाने के लिए दिये जाने वाले ऋण के इंटरेस्ट रेट में कमी लाने के लिए इस बिल के अन्दर प्रावधान जरूर की जिए । में फिर द्वापका द्वाशारी हुं कि स्नापने मुझे बिल पर बोलने का समय दियः ।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The discussion on the Bill is over. The Minister will reply-tomorrow. Now, we will take up half-ah-Hour discussion.

6.00 P.M.

Hhalf-an-hour Discussion on points arising out of the Answers given in the Rajya Sabha on the 11th November, 1987 to starred Question 62 the regarding univer-salisation of elementary education

PROF. C. LAKSHMANNA (Andhra Pradesh) Mr. Vice-Chairman; Sir, we are venturing upon a very important discussion. It is a very vital discussion in the sense that what has not been fulfilled by way of constitutional obligation so long after forty years is the topic for discussion today as to how we are going to fulfil the constitutional obligation. The Constitution provides that all those up to the age of 14 years should be effectively in the schools, should go through the schooling by 1960, We are now in 1987. The hope expressed earlier by the hon. Minister was that by the end of the century, almost